

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 03 & 04 of 2021 (SZ)

Lingam Nagar Welfare Association,
Rep. by V. Thirugnanasambandam
S/o. A. Vishwanathan,
Lingam Nagar Residents,
Kuzhumani Road,
Trichy.

...Appellant

Vs

The Chairman
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032 & others.

...Respondents

INDEX

S.No	Description	Page No.
1.	ORIGINAL FILE PERTAINING TO THE UNIT OF M/S. FAECAL SLUDGE TREATMENT PLANT, K.ABISHEKAPURAM VILLAGE, TRICHY WEST TALUK, TRICHY DISTRICT FILED BY THE TAMIL NADU POLLUTION CONTROL BOARD.	1 - 116

Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 03 & 04 of 2021 (SZ)

Lingam Nagar Welfare Association,
Rep. by V. Thirugnanasambandam
Kuzhumani Road, Trichy.

...Appellant

Vs

The Chairman
Tamil Nadu Pollution Control Board,
Chennai-600 032 & others.

... Respondents

TYPESET DOCUMENTS

S.No	Description of Particulars	Page Nos.
1.	ROC.No.6309/2016/E4(Main) dt.01.10.2016 requisition letter to issue CTE for Fecal Sludge Treatment Plant addressed to the DEE, TNPCB, Trichy	1
2.	Cash receipt for Consent Fee	2
3.	Certificate issued by the Tiruchirappalli City Corporation for original extract of the Town Survey Filed Register	3 – 4
4.	Plan showing the site for FSTP	5
5.	Copy of the Memorandum of Understanding	6 – 13
6.	Master Plan for FSTP, tiruchirapalli-32 cum	14
7.	Topo plan showing the proposed FSTP	15
8.	Certificate issued by the Tiruchirappalli City Corporation for detailed development plan map no.4	16 – 17
9.	Executive Engineer, PWD., WRD., R.C. Division, Trichy-1 Letter dated 15.12.2016 addressed to the Special Officer, Tiruchirapalli City Corporation permission for discharging the treated sewage water	18 – 19
10	Application for consent to establishment under the Water (P&CP) Act, 1974	20 – 24
11.	Application for consent to establishment under the Air(P&CP) Act, 1981	25 – 28
12.	Auditor's Certificate for Gross Fixed Assets Value of FSTP	29
13.	Mass balance for FSTP- Tiruchirapalli	30
14.	Tiruchirapalli FSTP-Process Description	30 – 50
15.	Representation received from Woraiyur- Pandamangalan and Thamalavarubayam Village Farmers Association dated 27.12.2016	51 – 58

16.	Representation received from Vallalar Nagar Residents dated 23.12.2016	59 – 62
17.	Lr. from Executive Engineer, PWD, Trichy dated 15.12.2016 to Special Officer & Commissioner, Trichy City Corporation, Trichy regarding permission for discharging the treated sewage water from the STP.	63 – 64
17.	G.O.Ms.No.143 dt.11.03.2009 - Modified Master Plan issued by Housing and Urban Development Department	65 – 66
18	Copy of Government Gazette Notification for Modified Master Plan for Tiruchirapalli Local Planning Area	67 – 68
20.	Pandamangalam Detailed Development Plan no.4	69
21.	Trichy Master Plan	70 – 72
22.	Representation of Lingam Nagar, Residents dt.02.01.2017	73 – 74
23.	Writ Petition(MD) No.1785 of 2017 filed by the Woraiyur-Pandamangalan and Thamalavarubayam Village Agriculturists Sangam	75 – 82
24.	Inspection Report for CTE New dated 29.12.2016	83 – 89
25.	Note for CTE New	90 – 95
26.	Minutes of 49 th Zonal Level Consent Clearance Committee	96 – 97
27	Consent Order issued under the Water & Air Acts dated 07.01.2017	98 – 113
28.	Note file pertaining to M/s. FSTP	114 – 116



TAMILNADU POLLUTION CONTROL BOARD

TRY-1179

RED-SMALL

**M/S. FECAL SLUDGE TREATMENT PLANT,
S.F.No.19/9 Part,Ward-1,Block-12,
K.Abishekapuram Village,
Trichy West Taluk,
Trichy District.**

O/o District Environmental Engineer
Tamilnadu Pollution Control Board
No.25, SIDCO Developed Plots
Thuvakudi, Trichy District - 620 015.

POLLUTION PREVENTION PAYS

C.R.No.
11938
05/11/16

19/11
003215

Municipal Administration and Water Supply Department

From

N.Ravichandran, M.Sc., M.Ed.,
Special Officer and Commissioner
Tiruchirappalli City Corporation
Tiruchirappalli – 620 001



To

District Environmental Engineer,
TamilNadu Pollution Control Board,
No.25, SIDCO Industrial Estate,
Thuvakudi,
Trichy-620 015.

Roc No : 6309/2016 /E4(Main) Dt. 01.10.2016

Sir,

Sub : Fecal Sludge Treatment Plant - Tiruchirappalli City Corporation –
Application for consent to establish FSTP at Kasi Vilangi,
Woraiyur – Survey ward-I, Block no.12, T.S.No.19/A part - under
section 21 of Air and Water Act – Permission requested -
Regarding.

* * * * *

I wish to state that Tiruchirappalli City Corporation is proposed to establish Fecal Sludge Treatment Plant at Woraiyur, Kasi vilangi, Survey ward-I, Block no.12, T.S.No.19/A part. The estimated cost of proposed FSTP is Rs. 325 Lakhs. This plant has effective treatment modules for safe treatment and disposal of fecal sludge from on-site sanitation systems such as septic tanks. Necessary application along with supporting documents is submitted under section 21 of Air and Water act of TamilNadu Pollution Control Board.

Accordingly, I request necessary permission to establish the Fecal Sludge Treatment Plant at Woraiyur, Kasi Vilangi and to send the consent fee details in this regard.

I request you kindly, to do the needful to issue the consent to establish Fecal Sludge Treatment Plant early.

Sun
11/11/16
For Commissioner
Tiruchirappalli City Corporation
CS
11/11/16.



TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF: DEE/TRY

DOC TYPE:

OFFICE CODE:

CODE:

CASH RECEIPT NO.

Date: 19/12/2016 11938

ACCOUNTS				S.L.			

Received from M/s. Fecal Sludge Treatment Plant,
Kasivilangi, Woraiyur, Trichy

sum of Rupees Thirty Thousand Only

✓ / by D.D./ Banker's Cheque No. 009934 dated 03/11/2016
IDBI Payable at Trichy

ss / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS /
/ others Consent fee

F

for Devaran
11/11/16
DISTRICT ENVIRONMENTAL ENGINEER
Signature &
TAMIL NADU POLLUTION CONTROL BOARD
Seal
TRUCHIRAPPALLI

Roc No: 6309/2016/E4(Main)



Tiruchirappalli City Corporation

Dt.26.11.2016

To Whomsoever It May Concern

This is to certify that the Tiruchirappalli City Corporation has proposed to establish a Faecal Sludge Treatment Plant (FSTP) at Kasivilangi, Woraiyur, Survey Ward-I, Block No.12, T.S. No.19/9.

The extent of T.S. No. 19/9 is 2.43 Acres (0.9850 Hectare) of which 1.43 Acres (0.5787 Hectare) has been allocated for FSTP. The remaining land of area 1.00 Acres (0.4047 Hectare) has been reserved for future development. Until the development, it is proposed to develop garden or plantation in this land using treated waste water from the FSTP.

The original extract taken from the Town Survey Field Register is enclosed along with layout plan showing site allocation for reference.


For Commissioner
Tiruchirappalli City Corporation
4/3
26/11/16

திருச்சிராப்பள்ளி டவுன் சர்வே பிளாக் 12-இல் உள்ள தபாலிடத்தின் நகல்

Number of the locality or st. நகல் அல்லது தெருவின் பெண்	Number நம்பர்		Old survey No and letter பழைய சர்வே நம்பரும் லெட்டரும்	Municipal Door No. முனிசிபல் டோர் நெ.	Government Mitra Zamindari Inam சர்க்கார் மிடா ஜாமின் தாமி இனாம்	Dry, wet unassessed Foramboke House site புஞ்சை, நஞ்சை தீர்வை படாது பறம்போக்கு மனை	Source of irrigation and class பாடிசலாதாரமும் வகுப்பும்	If double crop, rate of composition இருபொகைமனாள் வாய்ப்பொழிவுகள் வீட்டு	Class and sort of soil மண்ணின் தரமும் திவகும்	Taram தரம்	Rate per acre ஏக்கர் ஒன்றுக்கு			Extent by Town Survey டவுன் சர்வே		Assessing Officer தர்ச்சல முனிசிபல் சர்க்கார்	Name of Patta or Inam title deed and name of the Registered Holder பட்டா அல்லது இனாம் டைட்டில் டீட் ஹெ. ரிஜிஸ்டரில் தாக்கலானவர் பெயர்	How the holding is utilized நிலம் எவ்வாறு பயன்படுத்தி	Remarks
	Ruppes ரூபாய்	Naya paise நியா பைசா									Hectare ஹெக்டார்	Square meter சதுரமீட்டர்							
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	
I-12	19	9	158-4	-	5	13			2.4	4	9	50	0.98500		86. திருச்சிராப்பள்ளி	திருச்சிராப்பள்ளி		10-1-8	
															10-1-8				

True Extract

ASSISTANT COMMISSIONER
K. ABISHEKAPURAM ZONE
Tiruchirappalli City Corporation.

SUB INSPECTOR OF SURVEY
ABISHEKAPURAM ZONE
Tiruchirappalli City Corporation

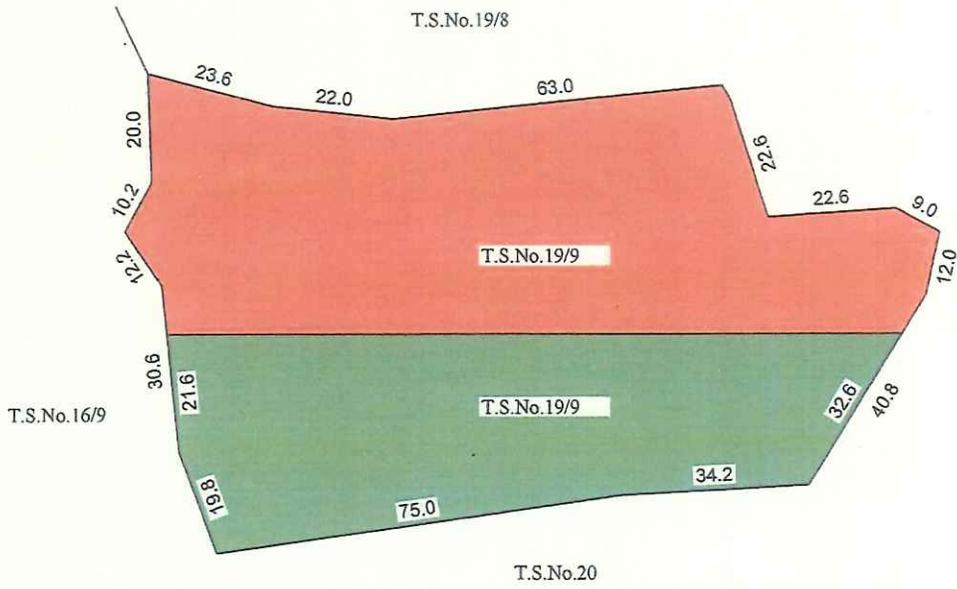
Prepared by:

Office of the Tiruchirappalli
City Corporation

TIRUCHIRAPPALLI CITY CORPORATION

K.ABISHEKAPURAM ZONE

PLAN SHOWING THE SITE ALLOCATION FOR FSTP IN WARD I, BLOCK No.12, T.S.No.19/9., AT KULUMANI MAIN ROAD, NEAR KASI VILANGI, IN WARD No.60.



AREA DETAILS:

T.S.No.	Area in Sq.m	Area in Sq.ft	Area in Acre
19/9	9850	105986	2.43
Total	9850	105986	2.43

REFERENCE:

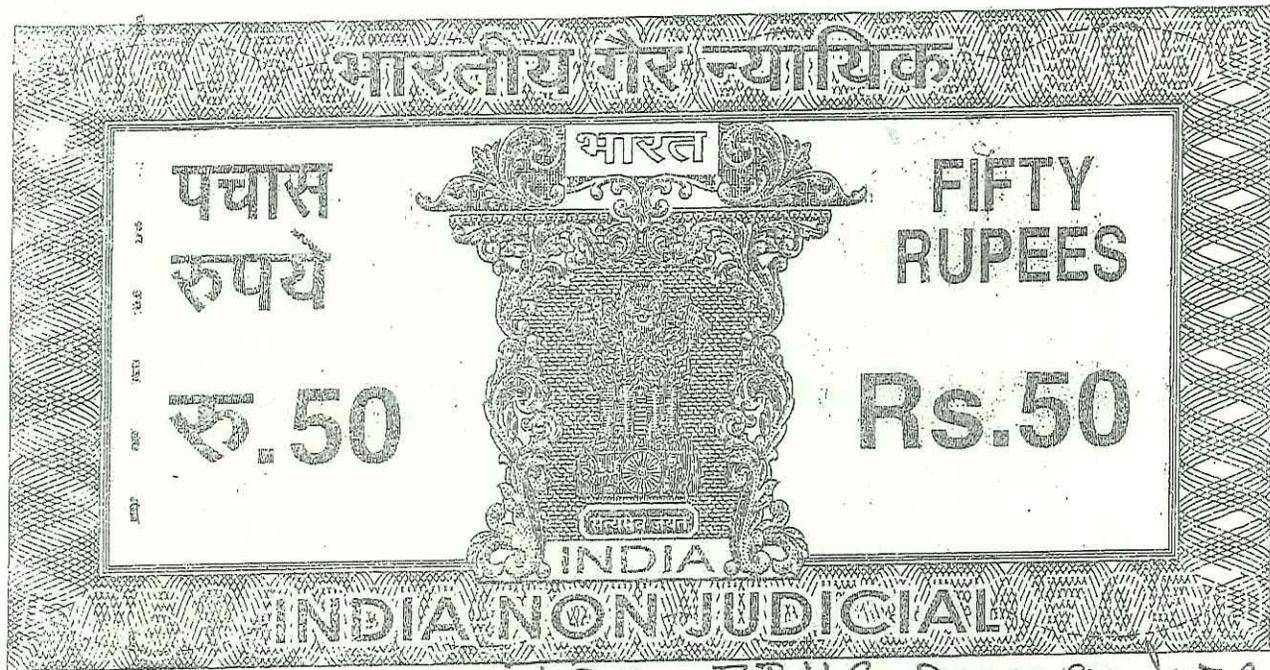
DESCRIPTION	T.S.No.	Area in Acre	Colour Index
SITE RESERVED FOR PROPOSED FSTP	19/9	1.43	Red
SITE RESERVED FOR FUTURE DEVELOPMENT	19/9	1.00	Green

Un. [Signature]
25/11/16

Junior Engineer
Tiruchirappalli City Corporation

[Signature]
25/11/16

Asst. Exe. Engineer
Tiruchirappalli City Corporation



கமலிநாடு தமிழ்நாடு TAMILNADU

ICC, I.I.H.S., Bangalore

AL 605627

P. NAGARAJAN, B.Sc.,
Stamp Vendor
L. No. 8403/93
District Court
Trichy, T. Nadu.



30953
20/9/16

MEMORANDUM OF UNDERSTANDING

This MEMORANDUM OF UNDERSTANDING (hereinafter referred to as the 'MoU') executed at Tiruchirappalli District on this 21st day of SEP 2016 (Effective date).

BETWEEN

Tiruchirappalli City Municipal Corporation, Urban Local Body under the Tiruchirappalli City Municipal Corporation Act (1994), represented by its Commissioner, hereinafter referred to as 'the First Party'.

AND

Indian Institute for Human Settlements, - incorporated under "Act" represented by Aromar Revi, Director, hereinafter referred to as 'the Second Party'.

WHEREAS

- a) The First Party is a statutory body, and as have among its functions, provision of water supply, public health, sanitation facility and solid waste management, in its jurisdiction.
- b) The First Party is in need of expertise for planning and implementing the full-chain of Fecal Sludge and Septage Management (FSSM) services in order to improve the sanitation status of the city; the Second Party having requisite expertise in this field, offered their technical know-how and financial assistance for this purpose.
- c) The Parties further agreed upon a collaborative project for setting up and operating a Fecal Sludge Treatment Plant (FSTP) at Tiruchirappalli, for treatment of fecal sludge from the septic tanks and other on-site sanitation containment

Aromar Revi
21/9/2016

[Signature]
CITY ENGINEER
Tiruchirappalli City Corporation
21/9/16

- 7
- structures or latrines.
- d) The First Party having verified the competence and capabilities of the Second Party for implementing the proposed treatment project, decided to take the assistance of the second Party, as passed in Council Resolution No. 135 Dt 30.08.2016.
 - e) The Parties have agreed to name this collaborative project as "Implementation of Fecal Sludge Treatment facility at Kasi Valangi" (hereinafter referred to as the Treatment Project);

NOW THIS MoU WITNESSETH AND IT IS AGREED BY AND BETWEEN THE PARTIES AS UNDER:

1) GENERAL - Definitions and Interpretation

- a) Definitions:
 - i. "Agreement" means this Agreement, together with all the Annexures;
 - ii. "Party" means the First Party or the Second Party, as the case may be, and Parties means both of them;
 - iii. "Treatment Project" means Implementation of Fecal Sludge Treatment facility at Kasi Valangi, in the Tiruchirappalli City Municipal Corporation (TCMC);
 - iv. "Effective Date" means the date on which this Agreement comes into force;
 - v. "Treatment" means the process of handling and managing fecal sludge using appropriate treatment technology – in this case Fecal Sludge Treatment Plant (FSTP);
 - vi. "Implementation" means setting up of treatment systems for fecal sludge management
 - vii. "Operation and Maintenance" means activities to be carried out at regular intervals to ensure the efficiency of the treatment system
 - viii. "Monitoring" means supervision of the system to ensure that it caters to treatment standards
 - ix. "Technical Assistance" means support to TCMC when there are operational issues in the treatment system.
 - x. "Fecal sludge" means the sludge collected from the pit latrines and septic tanks.
- b) If any doubt arises as to the interpretation of the provisions of this Agreement or as to matters not provided therein, the parties to this Agreement shall consult with each other for each instance and resolve such doubts in good faith.

2) Purpose and Scope of this Agreement

The Purpose of this Agreement is to clearly identify the roles and responsibilities of each Party as they relate to:

- a) Implementation of the fecal sludge treatment plant (FSTP) for treatment of fecal sludge generated from the on-site sanitation systems in the Tiruchirappalli corporation area with a view to preventing environmental pollution and safeguarding the public health through safe treatment and disposal of fecal sludge.
- b) Demonstrating the construction and operations and maintenance of a fecal sludge treatment facility.
- c) Allocate responsibilities for and building capacities for operation and maintenance of the facility.
- d) Provide for potential reuse of treatment bi-products.
- e) Carry out other activities to support the effective construction and O&M of the FSTP.
- f) Validation of treatment concept for further scaling up.

Aruna Devi
21/7/2016

by *Sugens*
21/9/16
GOVERNMENT
Tiruchirappalli City Corporation

3) Background

Tiruchirappalli TMC has an underground drainage (UGD or sewerage) system, but this covers only a portion of the city. Even with future plans for extending the coverage of the sewer system in the city, there are likely to be significant number of areas in the city where households and establishments will continue to be dependent on on-site systems. While the city has a set of de-sludging trucks that clean septic tanks, a system of deposition of Septage into decanting stations, as well as a Waste Stabilization Pond that treats sewage, there is a need for demonstrating innovative and decentralized methods and facilities for treating sludge from on-site sanitation systems, that will effectively supplement existing arrangements to help the city attain 100% full-sanitation across the full sanitation chain up to treatment and safe disposal/re-use.

Under this Agreement, the first party shall provide land for the construction and operations and maintenance of the Fecal Sludge Treatment facility; adequate right of way and access for vehicles to bring fecal wastes, etc.; and provide all clearances, approvals, and all other support for the second party to carry out activities in an efficient manner.

The Second Party shall provide man, technical (design, build and transfer) and financial support (but without any financial transfer to the First Party) for the construction of the fecal sludge treatment facility for the treatment of fecal sludge generated from selected areas of the Corporation's limits.

4) Roles and Responsibilities for involved Parties

- a) First Party shall undertake the following activities:
 - i) Take full ownership of the concept of 100% full-cycle sanitation, and of the Fecal Sludge Treatment Facility, to contribute to the same.
 - ii) Accord approval for the Treatment Project to be constructed and operated.
 - iii) Support the construction activities to ensure timely completion and quality implementation.
 - iv) Allocate the required land for installation of treatment infrastructure in the identified location within the Corporation limits.
 - v) Obtaining necessary clearances for land identified and implementation of the Treatment Project, including right of way, and access for vehicles to bring fecal wastes, etc. from the concerned government departments and statutory bodies
 - vi) Provide the Second Party the formal approval letter to carry out the construction activities as per the approved concept.
 - vii) Ensure peaceful possession of the site and ensure that there is no obstruction of any kind from any persons or agencies, to the Second Party during the implementation of the project.
 - viii) Ensuring the timely provision of other civil infrastructure and services other than land including but not restricted to right of way, access roads, water supply, storage and other utilities/services, etc. whether provided by the TCMC or other agencies.
 - ix) Recruitment/deployment of staff to be trained by the Second Party during the Construction and O&M Phases, as needed, for such staff to take over maintenance management within a period of 24 months from commissioning.
 - x) Allocation of required funds by the First Party of its own funds for regular and periodical maintenance of the treatment facility after the handover by the Second Party or 24 months whichever is earlier.
 - xi) Levying, collection and allocation of funds by the First Party for proper O&M

Aruna Devi
21/9/2016

S. S. S.
CITY ENGINEER
Tiruchirappalli City Corporation
21/9/16

management and repairs/renewal of the treatment facility, via dedicated budgetary provisions, and by collecting user charges and other revenues, to ensure that there is no shortfall of O&M resources.

- xii) Carrying out regular monitoring to assess the treatment performance.
- xiii) Set-up business entity/entities as appropriate, for management of the facility including related activities like marketing and sales of treatment by-products mainly bio-solids.
- xiv) Ensure regular supply of fecal sludge to the treatment facility.
- xv) Ensure that no more than the designed quality of sludge is disposed of in the treatment facility (i.e. maximum of 100 kilo-litres of sludge everyday).
- xvi) Carry out physical maintenance of treatment infrastructure as and when required, after the handover of the facility from the Second Party.
- xvii) Inform the Second Party in case the treatment system is not functioning to its optimal level and/or any form of malfunctioning is observed by the First Party.
- xviii) Allow the Second Party to provide its technical and management assistance in O&M of treatment facility as and when required and as mutually agreed upon by both Parties.
- xix) Allow the Second Party to carry out the design modification and/or improvements (after commissioning) as and when required and as mutually agreed upon by both Parties.
- xx) Ensure that the treatment system is adequately secured 24 hours, 365 days of the year.
- xxi) Provide all cooperation and facilitation from the TCMC and other Govt. agencies, for the smooth and efficient construction, and O&M Maintenance Management of the Treatment Facility in perpetuity.

b) Second Party shall undertake the following activities:

- i. Design and implement the Treatment Project as per the concept agreed by the First Party.
- ii. Ensure that the maintenance staff are provided with adequate uniforms and safety gear as specified by the Second Party.
- iii. Finance the construction of the treatment facility as provided in the approved concept design.
- iv. Overall responsibility for implementation of the Treatment Project i.e. construction and commissioning of the Treatment Facility within the period of implementation or for the period of 24 months whichever is earlier.
- v. Appointment of contractor(s) for construction of the Treatment Project and carrying out the regular construction supervision to ensure quality construction and timely completion.
- vi. Successful commission of the project after test-runs to ensure that the treatment facility is functioning up to design standards.
- vii. Carry out and finance O & M Management, through own or contracted in arrangements, for a period up to 24 months from commissioning.
- viii. Develop detailed O&M Manual and train the staff provided by the first party
- ix. Supervise the trained staff in ensuring that they operate and maintain the treatment system to the required standards.
- x. Hand over the treatment facility to First Party after ensuring proper functioning of the project and with adequate training for the maintenance staff assigned by the First Party, no later than 24 months from commissioning.
- xi. Extend technical assistance to the First Party as and when requested during the agreement period, and monitoring the performance of the Treatment Facility for the agreement period.
- xii. Preparation of detailed O&M costing and submit to TCMC for yearly budget allocation.
- xiii. Support in developing the business model for marketing and sale of treatment by-products.
- xiv. Obtain all technical and environment clearance from Competent authority
- xv. Obtain EB connection in the Commissioner's Name and remit Power Consumption

Aruna Devi
21/9/2016

S. Suresh
21/9/16
City Engineer
Tiruchirappalli City Corporation

- charges.
- xvi. Carry out all activities to support the proper construction and O&M Management of the Treatment Facility.

5) Funding of the Project

The second party shall make available financial support to bear the capital costs for construction, as well as for O&M expenses (including repairs) for up to a maximum of 24 months after which period the first party shall fully take over all expenses towards O&M, including repairs needed to keep the treatment facility operating. There shall be no financial transfers from Second Party to First Party for meeting capital costs or O&M.

6) Obligations of the Parties

a) Obligation of the First Party

- i. Purchase / allocation of required area of land.
- ii. Timely provision of civil infrastructure and services other than land including but not restricted to right of way, access roads, water supply, storage, electricity, and other utilities/services, etc. whether provided by the TCMC or other agencies.
- iii. Ensuring compliance of sludge transfer truck (honey sucking truck) owners in regularly depositing sludge into the treatment facility.
- iv. Financing and Management of O &M after 24 months of commissioning.
- v. Monitoring of treatment performance.

b) Obligation of the Second Party

- i. Technical consultancy services .
- ii. Supply and installation of treatment modules and Capital Costs for period of implementation or 24 months after commissioning, whichever is earlier.
- iii. Monitoring of treatment performance
- iv. Carrying out required modification and / or improvements of the treatment project if required
- v. Financing and management of O&M for up to 24 months after commissioning i.e. till the financing and management of O&M is taken over by the First Party.
- vi. Any cost associated with taking clearances, security deposits etc.

7) Financial contribution

As per this agreement the Second Party agrees to bear all the capital costs for construction and commissioning of the Treatment Facility; and for O&M Management and repairs up to 24 months after commissioning. The contribution mentioned will not be transferred among the parties, and it will be spent for implementation of the project by the Second Party. The First Party shall bear all capital, repair/renewal, and O&M costs, after 24 months from commissioning, upon taking over of the financing and management of O&M. There shall be no financial transfers from Second Party to First Party for the purpose of meeting capital costs or O&M costs.

S. S. S.
21/9/16
CITY ENGINEER
Tiruchirappalli City Corporation

S. S. S.
21/9/16

Anamalai Sani
24/9/2016

8) Designated point of Contact

The primary point of contact and liaison from each party to the Cooperation Agreement is as follows:

For Tiruchirappalli City Municipal Corporation,
The Commissioner

Aromar Revi
For Indian Institute for Human Settlements
The Director

9) Effective date, Time duration, Amendment and Termination of Cooperation Agreement

The Cooperation Agreement shall be effective when signed by authorized representatives of both the parties. The initial duration of this Cooperation Agreement is established at 36 month from the date of signing of this cooperation agreement. However the duration may be extended beyond the period if both the parties agree in writing after obtaining Council Approval.

In addition, this cooperation agreement may be amended if both parties agree in writing.

Either party may terminate this Agreement at any time upon 3 months in advance written notice to the other party with such termination becoming effective upon the date set forth in such written notice.

10) NO PARTNERSHIP OR AGENCY

Nothing in this Agreement is intended to, or shall operate to, create a partnership between the Parties, or to authorize either Party to act as agent for the other, and neither Party shall have authority to act in the name or on behalf of or otherwise to bind the other in any way (including the making of any representation or warranty, the assumption of any obligation or liability and the exercise of any right or power).

11) RIGHTS OF THIRD PARTIES

A person who is not a Party to this Agreement shall not have any rights under or in connection with it.

12) COUNTERPARTS

This Agreement may be executed in several counterparts, each of which shall be deemed an original, but all of which together shall constitute one and the same document.

13) DISPUTES, GOVERNING LAW AND JURISDICTION

- 13.1 This Agreement and any dispute or claim arising out of or in connection with it or its subject matter, shall be governed by, and construed in accordance with, Indian law.
- 13.2 Conciliation: It is agreed between the parties that all dispute/s shall, to the extent possible, be settled in the first instance by prompt and good faith negotiations between the Parties. If a dispute cannot be thus resolved within a period of fifteen (15) days of it

Aromar Revi
21/9/2015

[Signature]
21/9/15
CITY ENGINEER
Tiruchirappalli City Corporation

being raised as a dispute in writing, or where the Parties are deadlocked on any issue/ decision for a period of thirty (30) days, the Conciliation attempt shall be deemed to have failed.

- 13.3 Arbitration: In the event a dispute arises and the Conciliation fails, the Parties shall refer the dispute for resolution by binding arbitration which shall be held in Trichy per mutual understanding, in accordance with the Arbitration and Conciliation Act, 1996 of India as may be amended from time to time. Arbitration shall be conducted as follows:
- (i) All proceedings in any arbitration shall be conducted in English and a daily transcript in English of such proceedings shall be prepared.
 - (ii) Parties undertake and agree that all arbitral proceedings conducted with reference to this Clause shall be kept strictly confidential and all information disclosed in the course of such arbitral proceeding shall be used solely for the purpose of those proceedings.
 - (iii) The venue for such arbitration shall be Trichy and the courts in Trichy shall have exclusive jurisdiction.
 - (iv) The Arbitrator shall have the all the power, including without limitation, power to give injunctive/ interim relief to the extent appropriate. In reaching a decision, the arbitrator shall be bound by the terms and conditions of this Agreement.
 - (v) The arbitration award given, by the Arbitrator, shall be final and binding on the Parties, and the Parties agree to act accordingly.
 - (vi) The Arbitrator may award to a Party that substantially prevails on the merits, its costs and reasonable expenses (including reasonable fees of its counsels).
 - (vii) Unless otherwise mutually agreed to by both Parties, the Parties shall continue to carry out the Activities mentioned herein despite any the occurrence of any dispute or reference to arbitration hereunder.

14. MISCELLANEOUS

- (a) Force Majeure: Neither Party shall be liable for damages for any delay or failure to perform its obligations hereunder, if such delay or failure is due to causes beyond its control and without its negligence, including, without limitation, acts of God or state or of any sovereign authority or any public enemy, or acts mandated by any applicable laws, regulation or order (whether valid or invalid) of any governmental body/ministry/ authority. However, the Party claiming a force majeure event shall inform the other Party within seven (7) days from the beginning of such event about the existence of the same and take all such steps necessary to ensure that the loss to the other Party is minimized as also inform the other Party immediately on cessation of the Force Majeure event and resume effective fulfilment of its obligations hereunder.
- (b) Good Faith: Both parties undertake to act in good faith with respect to each other's rights under this Agreement and to adopt all reasonable measures to ensure the realization of the objectives of this Agreement.
- (c) Independent Rights: Each of the rights of the Parties under this Agreement are independent, cumulative and without prejudice to all other rights available to them, and the exercise or non-exercise of any such rights shall not prejudice or constitute a waiver of any other right of the Party, whether under this Agreement or otherwise.
- (d) Amendment: Any amendment or modification to this Agreement or any part thereof shall be made by an instrument in writing and executed by both the parties.
- (e) Applicability: This agreement shall be governed and construed in accordance with the laws of India.

Arun Kumar
21/9/2016

S. S. Srinivasan
21/9/16
ENGINEER
Water Supply City Corporation

Faecal Sludge Treatment Plant

NOTES

1. ALL DIMENSIONS ARE IN MM UNLESS MENTIONED OTHERWISE.
2. THIS IS THE PROPERTY OF CDD SOCIETY & IS NOT TO BE COPIED OR PRODUCED ANYWHERE WITHOUT THEIR PERMISSION
3. DIMENSIONS ARE INDICATED TO BE CHECKED AT SITE
4. DETAILED STRUCTURAL DRAWINGS WILL BE PROVIDED AFTER SIGNING
5. ALL DIMENSIONS OF DETAILED STRUCTURAL DRAWINGS WILL SUPERCEDE THE PROVIDED DRAWINGS

REV NO	DATE	REMARKS	SIGNATURE

TITLE
Master Plan : Tiruchirappalli FSTP
Kasi vilangi, Kulamani road

DRG. No.
D-01/Tiruchirappalli/TNUSSP/Kasivilangu FSTP

PROJECT NAME
TNUSSP-FSTP Tiruchirappalli

For Reference

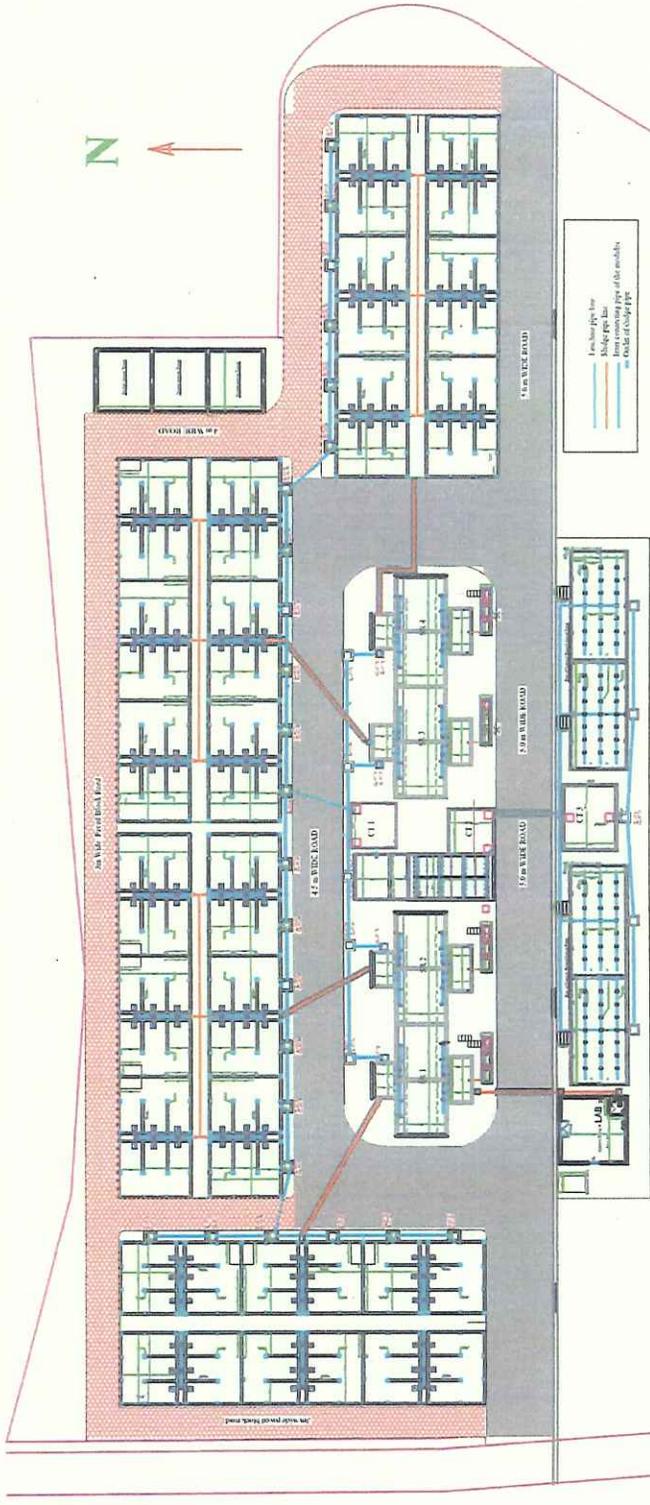
CONSULTANTS: Wastewater Treatment System



Survey No. 205,
 Opp. Beedi Workers Colony,
 Kammaphana Road, Baselmath
 BANGALORE - 560 060
 KARNATAKA.

DRAWN BY	CHECKED BY	APPROVED BY
Kanishk Ravichandran	Praveen Nigam	Praveen Nigam
DATE	DATE	DATE
26-10-2016	26-10-2016	26-10-2016
SCALE	SCALE	NTS

Master Plan -FSTP, Tiruchirappalli-32Cum



Sl.No	Modules	Nos	Area (sq.m)	Total Area (sq.m)
Area of the Plant- 6170 sqm- 1.52 acres				
Area of the Modules				
1	Screening Chamber	4	5	20
2	Stabilization Reactor	4	102	408
3	SDB	48	39	1872
4	DEWATS	1	61	61
5	VPGF	2	113	226
6	CT1 & CT2	2	20	40
7	CT3	1	32	32
8	Operators Room + Lab	1	41	41
9	Sludge Storage House	1	95	95
10	Area of road		1249+730	1979
11	Area For sump	1	5	5
12	Generator room	1	4	4
Total area Including Road				4783
Total area Excluding road				2804
Open area				1447

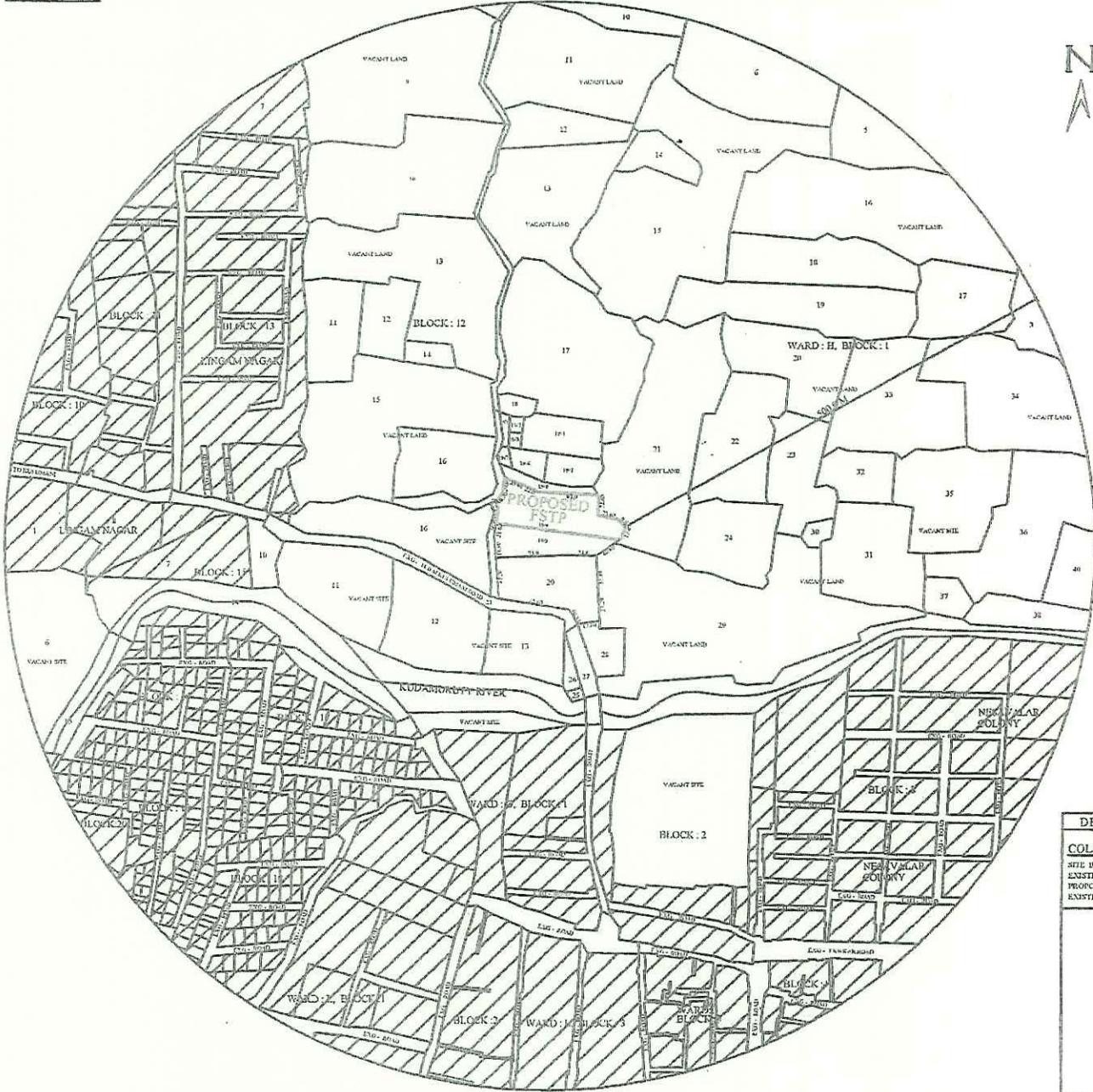
SC: Screening Chamber
 SE: Sedimentation Tank
 SDB: Sludge Drying Bed
 DEWATS: Integrated Module & Aeration Filter
 CT: Clarifier Tank
 VPGF: Vertical Periodic Gravity Filter

1.5m Dia Pipe Line
 1.5m Dia Pipe Line
 1.5m Dia Pipe Line
 1.5m Dia Pipe Line

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

27

TOPO PLAN SHOWING THE PROPOSED CONSTRUCTION OF CORPORATION FISH MARKET BUILDING IN T.S. NO : 19/9 & 20, WARD NO : 1, BLOCK NO : 12, AT KULUMANI ROAD, PANDAMANGALAM VILLAGE, K ABISHEKAPURAM ZONE, TIRUCHIRAPPALLI CITY CORPORATION. SCALE : 1 : 2000.



DRG NO : 38 / 2016 S.A.

COLOUR INDEX

SITE BOUNDARY	---
EXISTING ROAD	==
PROPOSED FISH MARKET BUILDING	■
EXISTING BUILDING	▨

LICENCED SURVEYOR

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

Roc No: 6309/2016/E4(Main)

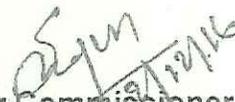


Tiruchirappalli City Corporation
Dt. 02.12.2016

Certificate

This is to certify that the Tiruchirappalli City Corporation has proposed to establish a Faecal Sludge Treatment Plant (FSTP) at Kasivilangi, Woraiyur, Survey Ward-I, Block No.12, T.S. No.19/9.

As per the Pandamangalam detailed development plan map no.4, indicates that the green marked area is reserved for park and public purpose. Apart from that the survey land belongs to old survey no.158/4 which is now T.S.no.19/9 part, Ward I, Block no.12 is mentioned as "Mixed Residential Area."


For Commissioner
Tiruchirappalli City Corporation


2/12/16

TIRUCHIRAPPALLI LOCAL PLANNING AREA
TIRUCHIRAPPALLI CORPORATION
PANDAMANGALAM DETAILED DEVELOPMENT PLAN NO:4

MAP NO:

LEGEND

- DETAILED DEVELOPMENT PLAN BOUNDARY
- EXISTING ROADS STREETS AND LANES
- PROPOSED ROADS AND STREETS TO BE FORMED BY THE LOCAL BODY
- PROPOSED WIDENING OF EXISTING ROADS TO BE FORMED BY THE LOCAL BODY
- RESERVED FOR COMMERCIAL PURPOSE
- RESERVED FOR PUBLIC PURPOSE AND PARKS
- WATER BODIES
- BUILDING LINE

SCHEDULE NO.	DETAILS
I	COMPREHENSIVE S.F. NOS 157 to 157, 167 to 180 OF PANDAMANGALAM VILLAGE
II	ROADS TO BE DEVELOPED BY LOCAL BODY
III	ROADS TO BE DEVELOPED BY LAND OWNERS
IV	RESERVATION
VII	FOUR CLASS AREA
VIII	COMMERCIAL AREA
IX	INDUSTRIAL AREA
X	MULTI STORED BUILDING

SCALE 1:1000

CONFORMS TO THE T.C.P. ACT 1971 AND NUMBERED AS MAP NO. 3, D.P. NO. 1/1000, Dated: _____

APPROVED BY: ASSISTANT DIRECTOR, TIRUCHIRAPPALLI L.P.A.

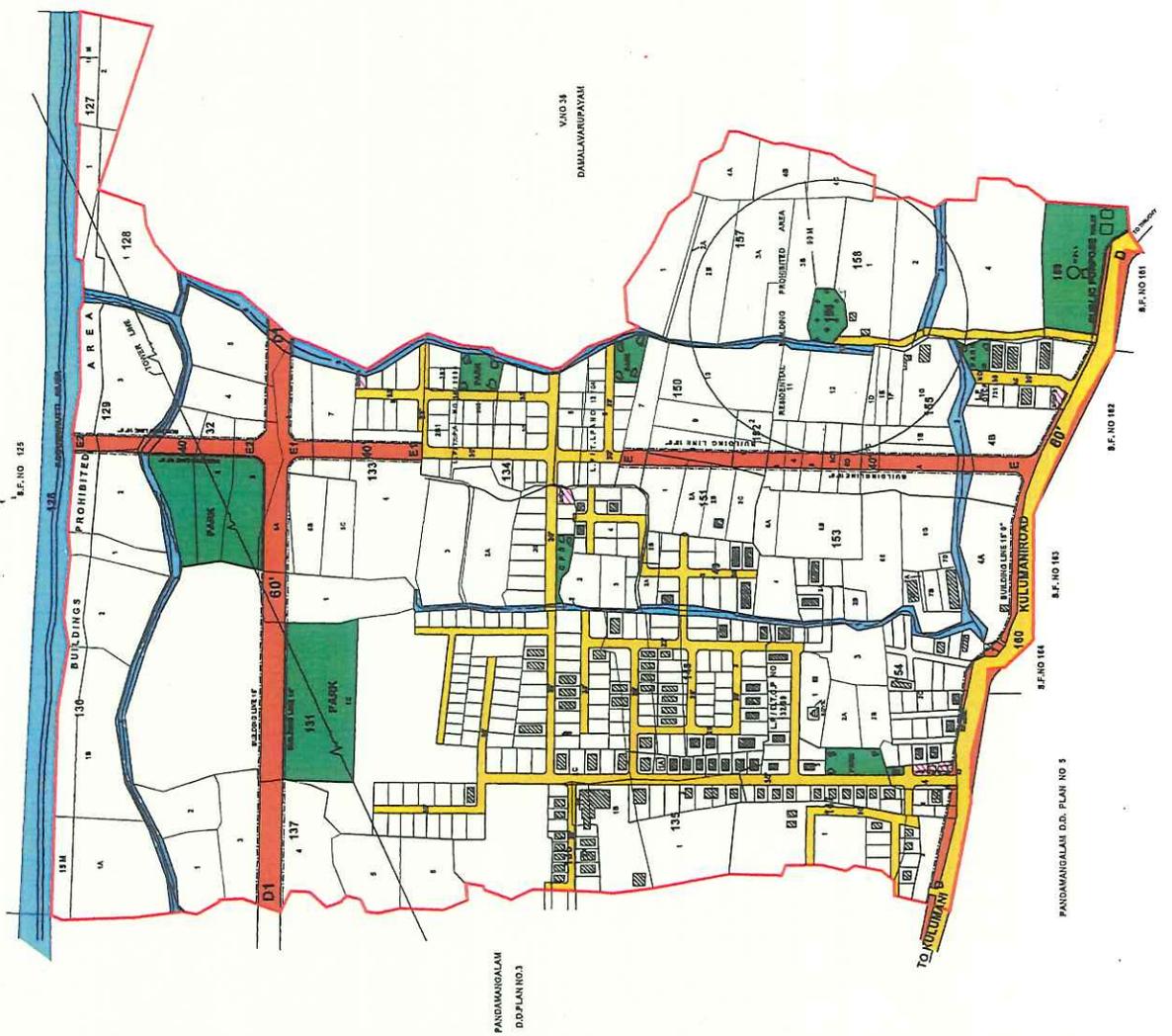
JOINT DIRECTOR MEMBER SECRETARY, TIRUCHIRAPPALLI L.P.A.

REGIONAL DEPUTY DIRECTOR

DEPUTY DIRECTOR

ADDITIONAL DIRECTOR

DIRECTOR OF TOWN AND COUNTRY PLANNING, GOVERNMENT OF TAMILNADU



PWD/WRO

From
 Er.D.Kalaiselvan, B.E.,
 Executive Engineer,
 PWD., WRD.,
 R.C.Division,
 Trichy - 1.

To
 Special Officer & Commissioner,
 Tiruchirappalli City Corporation,
 Tiruchirappalli - 620 001.

Lr.No. 186 / 2016 / F 160 TC / D1 / Dated: 15.12.2016

Sir,

Sub : Permission for discharging the treated sewage water from the sewage treatment plant into the kudamurti drain at Kasivilangi, Kulumani road, Woraiyur by the Trichy City Corporation - Reg.

Ref : The Special Officers & Commissioner, Trichy City Corporation, Trichy Roc.No: 6309 / 2016 / E4 (Main) / Dt: 25.11.2016.

With reference to the letter cited, it is came to know that the Technical Support Unit has been setup under Tamilnadu Urban Sanitation Support Programme (TNUSSP) in Municipal administration and water supply department, Secretariat, Chennai. And in order to demonstrate safe treatment and disposal of Faecal Sludge Treatment Plant (FTSP) is proposed to construct in Kasivilangi, Kulumanai Road, Woraiyur, Survey ward-I, Block no:12, TS no: 19/9 by the Trichy City Corporation. Thus the Trichy City Corporation is seeking permission for discharging the treated waste water into the Kudamuruti Drain.

Thus after consideration and site inspection it is recommended that the permission may be issued with conditions as stipulated below.

1. The treated sewage water should be discharged into the Kudamurti drain only after meeting the permissible tolerance limits as issued by the Central Pollution control Board standards.

Sl. No	Parameters	Value
1	pH value	5.5 - 9
2	BOD mg/L	< 10
3	COD mg/L	< 50
4	Total Suspended solids mg/L	< 20
5	Faceal Coliform per 100mL	< 100
6	Total Nitrogen mg/L	< 10

2. The Tolerance limits of the Parameters should be tested periodically (monthly) and report should be given to the permitting authority. Also if any deviation in tolerance limit it may be plugged and after attaining the permissible value it should be discharged into river.
3. The Kudamurti drain is one of the drainage channel which flows only during flood season. Thus the lean flow should be maintained in the drain. Otherwise the treated water itself will be stagnated and contaminated thus leads to growth of mosquitoes and other fungus inside water. The PWD/WRD should not be blamed for any lean flow after discharging the waste water in Kudamurti drain.
4. The inlet point into the Kudamurti drain should be provided and operated with shutter arrangements with necessary operating platform, and PWD officials may be permitted to operate the shutters.
5. The sill level of the shutter should be at the height of maximum water level of the drain and it should not lower than the maximum water level. Otherwise there will be chances for back water into treatment plant.
6. No solid wastes and other effluents from the treatment plants should be dumped inside the drain or along the bank of the drain.


Executive Engineer, PWD., WRD.,
R.C. Division, Trichy - 1.
25/10/16



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-II**

Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974
as amended (Central Act 6 of 1974)

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)



1. [a] Full Name of the applicant : Ravichandran N
(Occupier of the unit)
- [b] Designation : Commissioner
- [c] Office address with pin code : 58, Bharathidasan Salai,
Cantonment,
Trichy, 620001
- [d] Factory address with pin code : 19, Kasivilangi, Kulamani
Road, Woraiyur, Trichy, 620003
- [e] Phone no. with STD code : 0431-2415396
- [f] Fax no. with STD code : 0431-2415329
- [g] Email Id : commr.trichy@tn.gov.in
- [h] Website address :
- [i] Mobile No. : 9443107788
2. Full Name of the Unit : FECAL SLUDGE TREATMENT
PLANT
3. Location of the unit :
- [a] Survey No/TS No : 19/9^P Ward-I, Block-12
- [b] Village/Town : K ABISHEKAPURAM
- [c] Taluk : THIRUCHIRAPPALLI WEST
- [d] District : Thiruchirapalli
4. Local body Name & Type : TIRUCHIRAPPALLI Corporation
5. Land Status : Owned
- Rent per Year(in Lakhs) :
- Extent of land (in Hectares) :
- [a] Total : 0.5787
- [b] Build up area : 0.425
- [c] Solid waste Storage/Disposal area : 0.001
- [d] Green Belt/Irrigation area : 0.55
- [e] Vacant area {a-(b+c+d)} : 0.1537
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Septage	32	KLD	Treatment

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
--------	--------------	---------------	-----------------	-----------------	-------------	-----------------

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Treated septage water	15.6	KLD	Into Kudamurut ti drain for irrigation
By Products				
1.	Dried Sludge	893.6	Kg/Day	Manure
Intermediate Products				
1.	Bio-Gas	6.84	Kg/Day	Cooking

9. Manufacturing Process :

Sludge Treatment

The desludging truck carrying faecal sludge will be directed to a receiving point inside the treatment facility. The faecal sludge received at the treatment facility will be discharged into the screen and grit chamber (four in number) by means of gravity where it undergoes pre-treatment without any exposure to the desludging operator. Large solids are trapped in this using a vertical screen and Grit chamber.

The liquid sludge (mixture of liquid and solids in slurry form) from the screen and grit chamber is further conveyed to a Sludge Stabilization Reactor (four in number) through gravity for treatment. The main objective of this treatment system is removal of degradable organic substance. The tank has three chambers, the first chamber of the stabilization tank acts as a homogenization reactor, where the organics are mixed thoroughly. The second chamber provides a digestion zone for anaerobic treatment of organics present in the faecal sludge. The third chamber is a designed for 1 day retention time to collect digested sludge and pump it to further treatment modules. The Total BOD reduction is 65-70% in this module.

The sludge drying beds are structures with sloped base for holding graded filter media. The sludge undergoes liquid-solid separation and also drying. The percolate from the sludge drying bed is collected and conveyed to a collection Tank by gravity. The dried sludge from the drying beds are removed periodically and transferred to the sludge storage shed located within the premises.

Percolate water Treatment

The percolate water collected is pumped into to anaerobic treatment in the settler integrated with an Anaerobic Filter and subjected to anaerobic treatment for removal of organic matter in the percolate.

The treated wastewater from the anaerobic filter is further treated using a vertical Planted Gravel Filter. Vertical gravel filter helps in infusion of oxygen into the passing wastewater, thereby reducing of organic matter, removal of nutrients, removal of odour, colour.

A tertiary treatment module like sand carbon filter and UV treatment is planned for post treatment of water coming out from the planted gravel filter and then Disposed into the river.

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Municipal Supply	River Cauvery	0.95

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-II: Domestic	0.95

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :16.45 KLD		
S.No.	Source	Quantity(KLD)
1.	Septage,toilet,hand and floor washing	16.45

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)
1.	No Trade Effluent	0.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screening chamber	4	4.0 x 0.6 x 0.8 each
2.	Stabilization reactor-chamber 1	4	2.2 x 4.0 x 1.8 each
3.	Stabilization reactor-chamber 2	4	10.0x 4.4 x 1.8 each
4.	Stabilization reactor-chamber 3	4	3.0 x 2.0 x 1.8 each
5.	Sludge drying beds	48	6.5x 5.1 x 0.85 each
6.	Collection tank 1	1	4.0 x 4.0 x 2.0
7.	Integrated settler-chamber 1	1	3.0 x 4.0 x 2.1
8.	Integrated settler-chamber 2	1	1.5 x 4.0 x 2.1
9.	Anaerobic filter-chamber 1	1	2.0 x 4.0 x 1.85
10.	Anaerobic filter-chamber 2	1	2.0 x 4.0 x 1.85
11.	Anaerobic filter-chamber 3	1	2.0 x 4.0 x 1.85
12.	Collection tank 2	1	4.0 x 4.0 x 2.1
13.	Planted gravel filter	4	5.0x10.0x1.22 each
14.	Collection tank 3	1	5.8 x 4.7 x 1.5
15.	Collection tank 4	1	5.8 x 4.7 x 1.5
16.	Pressure sand filter	1	1.0m Dia x 1.5m
17.	Activated carbon filter	1	1.0m Dia x 1.5m

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Treated septage water	16.45	Into Kudamurutti drain for irrigation

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	No trade effluent	0.0	Not applicable

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Sanitary napkins, Plastic and polythene papers	48	Kg/Day	Disposed through corporation	8

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
---------	-----------------	-------------------------------------	--------------	------------	---------------	----------------	-------------------------------------

15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 324.3
16. Cost of water Pollution Control Measures (Rs. in Lakhs) :
17. No. of Employees working per day (including contract workers) : 4
18. Date of commissioning : 15/02/2017
19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Lingam nagar	0.3	5000
2.	Vallalar Nagar	0.3	5000

20. [a] Name of the nearby Roadways : ODR-Trichy-Kulumani
- [b] Distance from the site in Kms : 0.15
21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
- [a] Name of the Water Source : Kudamurutti drain
- [b] Distance (in meters) : 0.20
22. [a] Land use classification of the site : Mixed Residential use Zone

- 23 Name and distance of the sensitive area : Nil
like places of Archeological importance,
National Park, Wild Life World
Sanctuary, Marine National Park,
Mangrove Forests, Reserved Forests,
Marsh Lands if any located within 10
KM radius of the unit
24. Is the unit is located within 1 Km from : NO
marine coastal area (sea, estuaries, back
waters)
If yes please mention the distance from :
the unit
25. Name and address of all :
Directors/Partners

SL.No.	Name of Partner	Designation	Address
1.	N.Ravichandran	commissioner	58, Bharathidasan Salai, Contonment, Tiruchirappalli

List of Documents as per rule:-

1. Auditor Certificate with break up details for the proposed Gross fixed Assets duly certified by a Chartered Accountant in the prescribed format. (Attached)
2. Details of Water Balance and wastewater balance for process. (Attached)
3. Details of Material balance for each products and process. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
6. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
7. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
8. Land use classification certificate as obtained from CMDA/ DTCP/LPA. (Attached)
9. Consent fee under Water and Air Acts payable to the Board. (Attached)
10. Copy of attested sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
11. NOC From PWD,WRD (Attached)
12. Copy of attested Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

PLACE : TIRUCHIDAPPALI
DATE : 26.12.2016

s/Arundhanali
26/12/16
EXECUTIVE ENGINEER
Tiruchirappalli City Corporation



TAMIL NADU POLLUTION CONTROL BOARD

FORM-I

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : Ravichandran N
(Occupier of the unit)
- [b] Designation : Commissioner
- [c] Office address with pin code : 58, Bharathidasan Salai,
Cantonment,
Trichy, 620001
- [d] Factory address with pin code : 19, Kasivilangi, Kulamani
Road, Woraiyur, Trichy, 620003
- [e] Phone no. with STD code : 0431-2415396
- [f] Fax no. with STD code : 0431-2415329
- [g] Email Id : commr.trichy@tn.gov.in
- [h] Website address :
- [i] Mobile No. : 9443107788
2. Full Name of the Unit : FECAL SLUDGE TREATMENT
PLANT
3. Location of the unit :
- [a] Survey No/TS No : 19/9^P, Ward-I, Block-12
- [b] Village/Town : K ABISHEKAPURAM
- [c] Taluk : THIRUCHIRAPPALLI WEST
- [d] District : Thiruchirappalli
4. Local body Name & Type : TIRUCHIRAPPALLI Corporation
5. Land Status : Owned
- Rent per Year (in Lakhs) :
- Extent of land (in Hectares) :
- [a] Total : 0.5787
- [b] Build up area : 0.425
- [c] Solid waste Storage/Disposal area : 0.001
- [d] Green Belt/Irrigation area : 0.55
- [e] Vacant area {a-(b+c+d)} : 0.1537
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Septage	32	KLD	Treatment

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
--------	--------------	---------------	-----------------	-----------------	-------------	-----------------

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Treated septage water	15.6	KLD	Into Kudamurutti drain for irrigation
By Products				
1.	Dried Sludge	893.6	Kg/Day	Manure
Intermediate Products				
1.	Bio-Gas	6.84	Kg/Day	Cooking

9. Manufacturing Process :

Sludge Treatment

The desludging truck carrying faecal sludge will be directed to a receiving point inside the treatment facility. The faecal sludge received at the treatment facility will be discharged into the screen and grit chamber (four in number) by means of gravity where it undergoes pre-treatment without any exposure to the desludging operator. Large solids are trapped in this using a vertical screen and Grit chamber.

The liquid sludge (mixture of liquid and solids in slurry form) from the screen and grit chamber is further conveyed to a Sludge Stabilization Reactor (four in number) through gravity for treatment. The main objective of this treatment system is removal of degradable organic substance. The tank has three chambers, the first chamber of the stabilization tank acts as a homogenization reactor, where the organics are mixed thoroughly. The second chamber provides a digestion zone for anaerobic treatment of organics present in the faecal sludge. The third chamber is a designed for 1 day retention time to collect digested sludge and pump it to further treatment modules. The Total BOD reduction is 65-70% in this module.

The sludge drying beds are structures with sloped base for holding graded filter media. The sludge undergoes liquid-solid separation and also drying. The percolate from the sludge drying bed is collected and conveyed to a collection Tank by gravity. The dried sludge from the drying beds are removed periodically and transferred to the sludge storage shed located within the premises.

Percolate water Treatment

The percolate water collected is pumped into to anaerobic treatment in the settler integrated with an Anaerobic Filter and subjected to anaerobic treatment for removal of organic matter in the percolate.

The treated wastewater from the anaerobic filter is further treated using a vertical Planted Gravel Filter. Vertical gravel filter helps in infusion of oxygen into the passing wastewater, thereby reducing of organic matter, removal of nutrients, removal of odour, colour.

A tertiary treatment module like sand carbon filter and UV treatment is planned for post treatment of water coming out from the planted gravel filter and then Disposed into the river.

10. No. of Employees working per day : 4
(including contract workers)

11. Date of commissioning : 15/02/2017

12. (a) Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 324.3

14. Cost of Air Pollution Control Measures :
(Rs. in Lakhs)
15. Details of habitation: (All the habitation :
located within 1KM radius of the unit)

SL.No.	Name of habitation	Distance in Kms	Population
1.	Lingam nagar	0.3	5000
2.	Vallalar Nagar	0.3	5000

16. [a] Name of the nearby Roadways : ODR-Trichy-Kulumani
[b] Distance from the site in Kms : 0.15
17. [a] Land use classification of the site : Mixed Residential use Zone
[b] Authority which classified the land use : Local Planning Authority
18. Name and distance of the sensitive area : Nil
like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit
19. Is the unit is located within 1 Km from : NO
marine coastal area (sea, estuaries, back waters)
If yes please mention the distance from the unit (In Meter) :
20. Name and address of all :
Directors/Partners

SL.No.	Name of Partner	Designation	Address
1.	N.Ravichandran	commissioner	58, Bharathidasan Salai, Contonment, Tiruchirappalli

List of Documents as per rule:-

1. Auditor Certificate with break up details for the proposed Gross fixed Assets duly certified by a Chartered Accountant in the prescribed format. (Attached)
2. Details of Water Balance and wastewater balance for process. (Attached)
3. Details of Material balance for each products and process. (Attached)
4. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
5. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
6. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
7. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
8. Land use classification certificate as obtained from CMDA/ DTCP/LPA. (Attached)
9. Consent fee under Water and Air Acts payable to the Board. (Attached)
10. Copy of attested sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
11. NOC From PWD,WRD (Attached)
12. Copy of attested Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

S. Chandhavanali
26/12/16
Signature of the Applicant
Name and Designation
EXECUTIVE ENGINEER
Tiruchirappalli City Corporation
US
26/12/16

Place : *Trichy*
Date : *26/12/16*

1. For proposed unitsAuditor's Certificate

This is to certify that the value of proposed gross fixed assets of the unit of M/s. Faccal
Sludge Treatment Plant located at Kasivilangi, Trichy - 639103
 ----- is as follows.

Sl.No.	Assets	Value of proposed Gross Fixed Assets (Rs. in Lakhs)
1	Land	Corporation Land
2	Building	103.15
3	Plant and Machinery	221.15
4	ETP/STP/APC	-
5	Other Assets	-
	Total	324.30

The gross value of fixed assets stated above is true and fair to the best of our knowledge and belief.

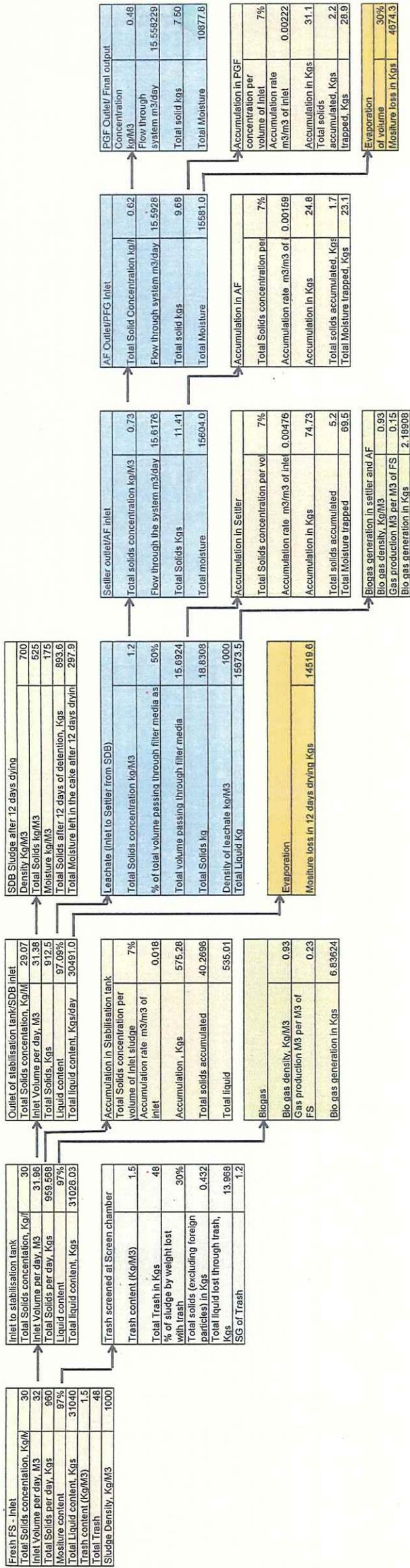

Chartered Accountant

Seal with Membership No.

S. Ramesh B.Com., FCA.,
Chartered Accountant
M. No : 220727

Note: In case of leased land, the land value shall be calculated as 20 years leased value of the land.

Mass Balance - 32 KLD FSTP - Tiruchirappalli



CDD SOCIETY

FSTP – PROCESS DESCRIPTION

TIRUCHIRAPPALLI

CDD SOCIETY

9/30/2016

Contents

Introduction	2
Criteria Adopted for Design of Faecal sludge Treatment System	3
Source and Quantity of Faecal sludge.....	3
Faecal sludge Characteristics	3
Faecal Sludge feeding into the tank (peak flow).....	4
Hydraulic Retention Time.....	4
Climatic Conditions	4
Treatment Concept	5
Treatment Stages and Modules adopted	5
Process Flow Diagram	6
Design Description of the Proposed Treatment Modules.....	7
Screen and Grit chamber	7
Stabilization Reactor	8
Sludge Drying Bed.....	9
Integrated settler and Anaerobic Filter	10
Planted Gravel filter (PGF)	12
Tertiary treatment.....	13
Sand and Carbon filter.....	13
UV Disinfection	14
End product Specifications	14
Bio Solids.....	14
Treated Water.....	15

Introduction

Tiruchirappalli is a City Corporation in the state of Tamil Nadu with an area of 167 Sq.Km. The core area of the city has a centralized sewerage network with a Waste stabilization pond (WSP) for treatment. However there are a few pockets and areas within the corporation limits that are not connected to networked sewerage and rely on on-site sanitation systems for containing the black water. The onsite sanitation infrastructure at the household and community (shared, community and public) levels are mostly septic tanks and pits. These get filled over an interval of 2-3 years, post which they require to be desludged. Desludging is carried out using vacuum pumps owned by private operators or City Corporation. The sludge is currently being disposed at designated areas from where it travels through sewerage networks to WSP. At times these desludging vehicles dispose in vacant or farm lands due to difficulty in access to the disposal sites. A designated treatment plant hence becomes necessary for safe handling and disposal of faecal sludge.

Tamil Nadu urban support program is funded by the Bill and Melinda Gates Foundation (BMGF) and aims to create an enabling environment for scaling up faecal sludge management solutions across the state of Tamil Nadu. It is for this purpose that a pilot faecal sludge treatment plant is being set up in the corporation limits of Tiruchirappalli. The faecal sludge treatment plant (FSTP) of capacity 32 Kilo litres per day is designed to treat sludge generated from pits, septic tanks, public toilet/community toilet containment units and wastewater sludge.

Criteria Adopted for Design of Faecal sludge Treatment System

The proposed location of the FSTP is on the Kulamani Road near Kasi-Vilangi on the north western part of the city. The land of 4.0 acres is owned by the TCC and is bifurcated into three parts. The northern part is the site proposed for FSTP, while the southern part is for a proposed fish market. Figure 1 shows the various divisions of the land, the centre portion is proposed for a buffer zone consisting of thick vegetation between the FSTP and fish market. The site is located at a distance of 6 kms from the centre of the city, the total area of the proposed site is 4 acres and it's owned by Trichy City Corporation. The site is well connected with the town with a four meter approach road. There will be no hurdles for the desludging vehicle of around 4000 liters to come to the proposed location and dispose the Septage to the Faecal sludge treatment plant if implemented.

Faecal Sludge mainly contains the liquid and solid material pumped from septic tank or pits during the cleaning of septic tanks/pits. It is normally characterized by large quantities of grit and grease, high solids and organics contents, poor settling, high wastewater strength due to accumulation of sludge and scum and an offensive odour.

In order to design the pilot faecal sludge treatment facility, the following design parameters have been adopted:

Source and Quantity of Faecal sludge

The source of faecal sludge is from the septic tanks, pits and other on-site containment units from part of Ward 40, 45, 52, 53, 54 and 60 which are not connected to sewerage system. Faecal sludge from household septic tanks/pits and other institutions is conveyed to the treatment facility using the desludging truck available with the TCC or private operators which has capacities ranging from 4000 to 6000 litres.

Under this project, it is proposed to treat maximum of eight loads of faecal sludge (assuming a truck load of 4 KL) from the desludging trucks which amounts to maximum of 32000 litres of sludge input every day into the treatment facility.

Faecal sludge Characteristics

Faecal Sludge characteristics vary widely from one location to another. This variation is due to several factors, which includes number of users of the septic tank at the household, kind of waste disposed in the septic tank, size of the tank and desludging frequency, climatic conditions and the construction specifications of the septic tank.

Knowledge of the faecal sludge characteristics and its variability is very important in designing the treatment facility. Based on the past experience, literature review and samples

collected from the pits/septic tanks in and around TCC, the faecal sludge characteristics considered for designing the facility is as follows

Table 1: General Characteristics of the faecal sludge

Sl.No	Parameters	Concentration
1	Biochemical Oxygen Demand (BOD), mg/l (average)	20000
2	Chemical Oxygen Demand (COD), mg/l (average)	40000
3	Total Solids (TS), mg/l (average)	45000
4	Settable Solids (SS), % (average)	25
5	pH	7.8
6	Ammonium as N, mg/L	280 - 320

Faecal Sludge feeding into the tank (peak flow)

It is of utmost important to clearly define the rate at which the faecal sludge will be fed into the treatment system. The faecal sludge feeding into the treatment system during the day depends on the time of faecal sludge collected and delivered from the desludging trucks. The treatment modules are designed considering a flow rate generated by discharging 4 Kilo litres of faecal sludge being discharged from the truck into the treatment plant in 8-10 minutes time.

Hydraulic Retention Time

In order to ensure the effective treatment of sludge as well as sludge water, it is necessary to provide adequate sludge and hydraulic retention time for each of the treatment module proposed. The proposed Solids and Hydraulic Retention Time for each of the treatment modules are explained in the subsequent headings.

Climatic Conditions

In order to ensure the effective treatment process, it is necessary to consider the climatic conditions for design of treatment modules, necessarily the temperature to ensure treatment efficiency, rainfall to ensure the drying of solids in the sludge drying beds. The design and detailing of the treatment modules are carried out taking the aforementioned factors into consideration.

Maximum temperature: 38⁰C(May)

Minimum temperature: 21.2⁰C (December)

Rainfall: maximum no. of days in a month: 8.5 (October), average precipitation - 186 mm

Treatment Concept

The treatment concept proposed for faecal sludge treatment in Tiruchirappalli has been developed considering mainly

- a) Maximum treatment efficiency
- b) Hygenisation and safe operation
- c) Minimum operation and maintenance requirements

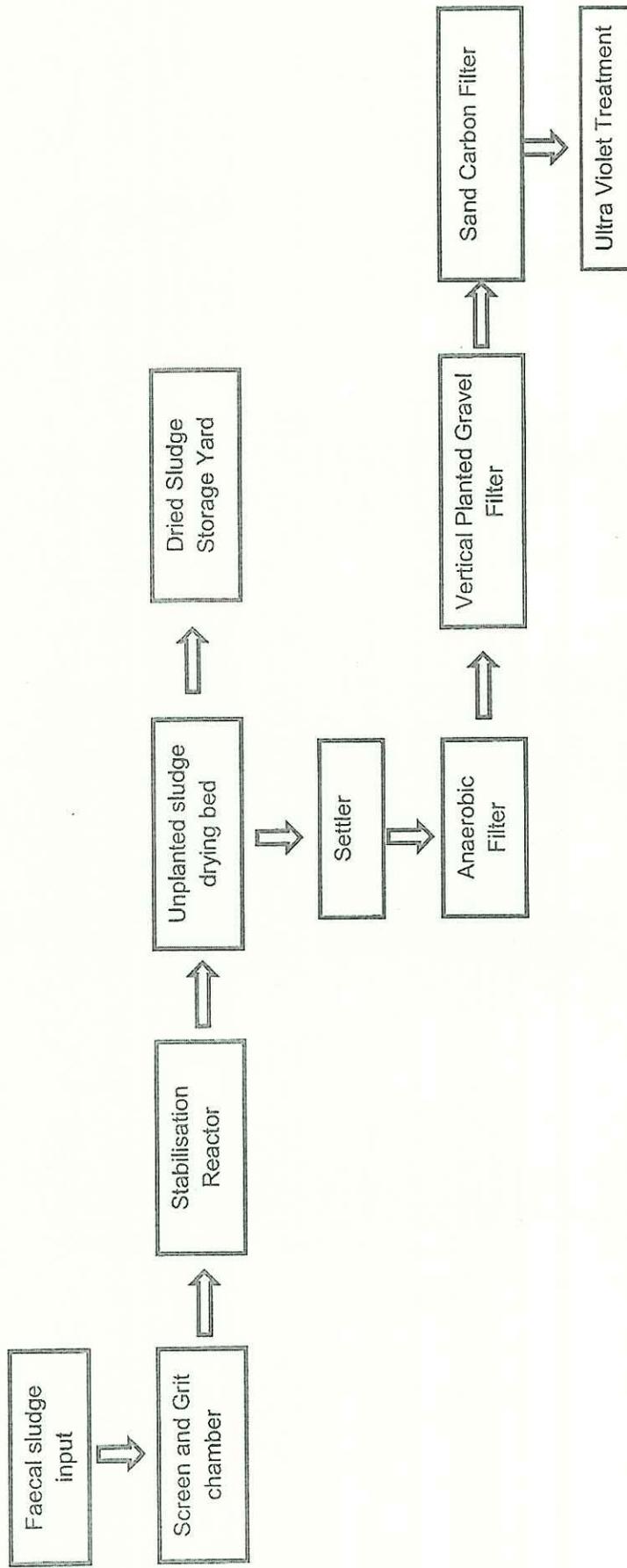
Treatment Stages and Modules adopted

The treatment modules proposed above are combined in a particular sequence for the complete treatment of the faecal sludge.

Table 2: Different Faecal sludge Treatment Stages and Modules

Sl. No	Treatment Stages	Treatment modules
1	Pre-Treatment	Screen and Grit chamber
2	Sludge stabilization	Stabilization Tank
3	Sludge drying	Sludge Drying Beds
4	Percolate treatment	Settler
		Anaerobic Filter
		Planted Gravel Filter
		Sand Carbon Filter
		Ultra violet treatment

Process Flow Diagram



Design Description of the Proposed Treatment Modules

The Treatment plant is subdivided into 4 decentralised units of 8 cum each within the FSTP site (see master plan). There are 4 Screen and grit chamber, 4 Stabilisation reactors and 48 sludge drying beds (12 for each stabilisation tank). However there is a common percolate treatment facility for 32 KLD; DEWATS- 1 Settler, 3 Anaerobic Filter, 2 Vertical Planted gravel filter and a final collection tank.

Screen and Grit chamber

It is a physical method of separation solid waste and inorganic solids like plastic, cloths, sand, slits etc. from faecal sludge to prevent the clogging subsequent treatment modules and also enhance the values of treatment end products. This is used to remove larger particles of floating and suspended matter by coarse screening. This is accomplished by a set of inclined parallel bars having opening.

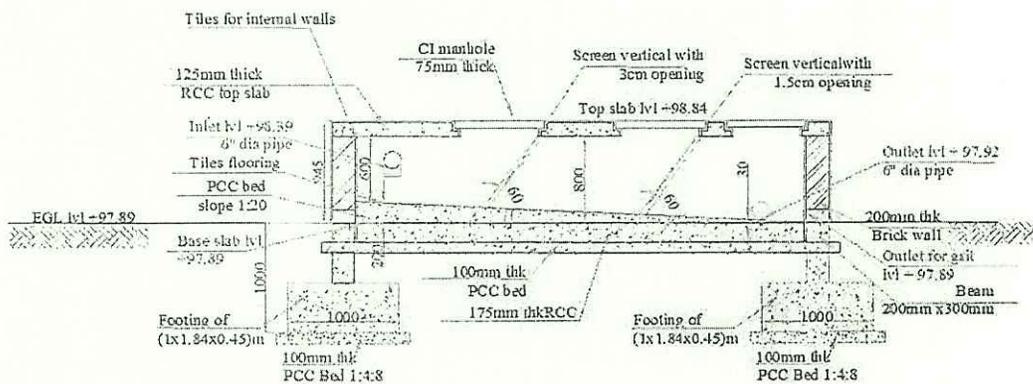


Figure 1: Section of Screening and Grit chamber

Grit chambers are like sedimentation tanks, designed to separate the intended heavier inorganic materials and to allow the lighter organic materials to pass through to the next treatment unit. Hence, the flow velocity is a decisive design consideration. The velocity should neither be too low as to cause the settling of lighter organic matter, nor should it be too high as to preclude the settlement of the silt and grit present in the sewage. A horizontal velocity of flow of 15 to 30 cm /sec is used at peak flows. The detention time proposed in the grit chamber varies between 30 to 60 seconds.

Table 3: Specifications for Screen and Grit chamber

Parameters	Unit	Values
Arearequired	m ²	12
Retentiontime	Seconds	30- 60
Number of screen and grit chambers		4 Nos

Stabilization Reactor

The main objective of the stabilization reactor is to allow the sludge to digest anaerobically which leads to reduced BOD and better dewaterability. During the anaerobic treatment process, there is also removal of degradable organic matter present in the faecal sludge. The stabilization process also helps in improving the sludge dewaterability and subsequent drying of solids.

The stabilisation reactor has 3 chambers. The first chamber has a retention time of 2 days and assists in homogenisation of sludge. The turbulence in the chamber is created by maintaining an up-flow velocity of 4-5 m/hr using the energy produced during discharge of sludge from the desludging vehicle into the module.

The second chamber has a retention time of 10 days and is designed to stabilise sludge through aiding the process of anaerobic digestion. The length of the chamber is kept low to prevent dead zones and liquid funnels that may be created at the outlet. A baffle wall is also designed for similar purpose. The up-flow velocity in this chamber is kept at 1.5 -2 m/hr, this is to disturb the sludge and help entrapped bio-gas to escape, thereby aiding liquid solid separation.

The third chamber retains the sludge for 1 day, this is used as an intermediate collection tank to empty the contents into the drying bed every day.

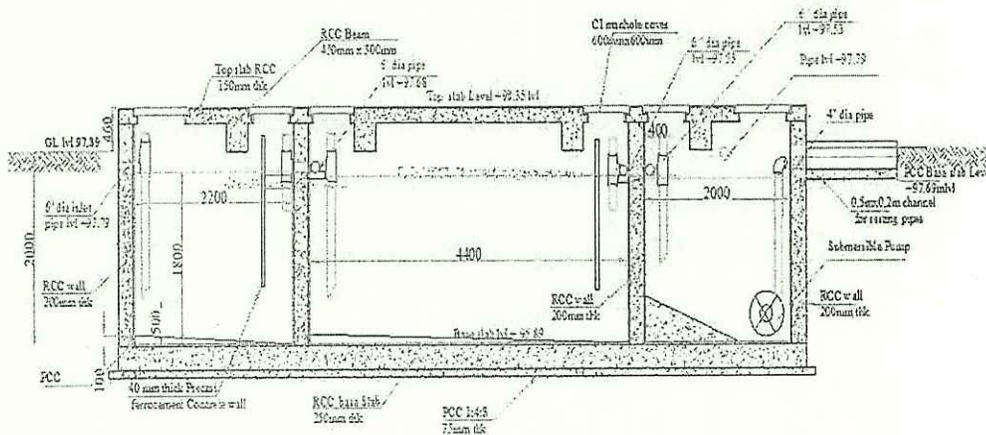


Figure 2: Section of Stabilization reactor



Table 4: Specifications for Stabilisation Reactor

Parameters	Unit	Values
No of chamber	No	3
Sludge treatment capacity per day per reactor	m ³	8
Total Volume of Tank	m ³	104
Retention time	Days	13
Slurry disposal into the drying bed	Day	Every day : 8 M ³
BOD outlet	mg /L	8000 – 10000
COD outlet	mg /L	15000 - 20000

Sludge Drying Bed

The liquid sludge retained at the bottom of the stabilization reactor is desludged and transferred to unplanted sludge drying beds. Sludge drying beds are open tanks filled with graded filter media. Each sludge drying bed can accommodate 8 m³ of digested faecal sludge. The drying time provided in the beds is 11 days.

The slurry from the stabilization reactor is fed into the sludge drying beds every day. The Maximum feed depth into each of the sludge drying bed is 25 centimetres considering that solids content in faecal sludge vary between 3 - 5%. The remaining quantity which is known as percolate would be conveyed from the bottom of the bed into the Integrated Settler and Anaerobic Filter for further treatment before being further treated. The sludge drying bed consists of different filter media placed at different depths.

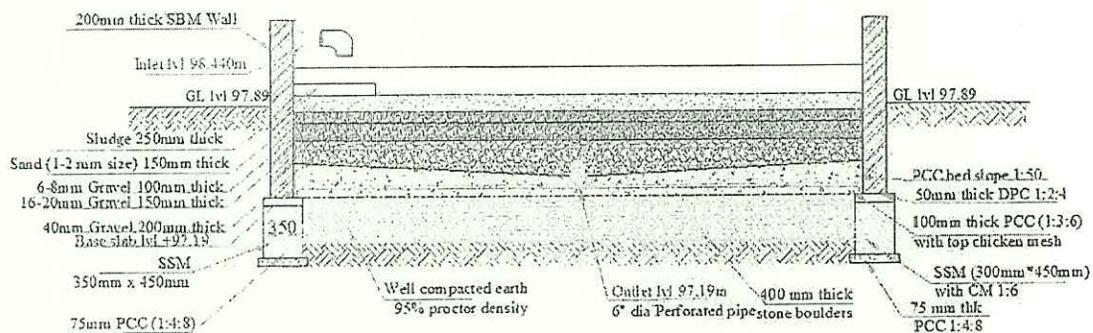


Figure 3 Section of sludge drying bed

Table 6: Specifications of Anaerobic filter (AF)

Parameters	Unit	Values
Faecal sludge quantity	m ³	32
Total number of chambers	-	2+3
Hydraulic Retention Time	hrs	36
Area required	m ²	60
BOD outlet	mg /L	<30
COD outlet	mg/L	200

Planted Gravel filter (PGF)

Organic load entering into the PGF is already within the required effluent BOD <30mg/L) requirement. In order to remove the odour and colour and to enrich the wastewater with oxygen it is necessary to allow the wastewater to pass through aerobic treatment. PGF is made of planted filter materials consisting of graded gravel. The bottom slope is 1% and the flow direction is vertical. The main plants used in this filter bed are *Canna indica*, Reed juncus, Papyrus and Phragmites. The plant selection is mainly based on their ability to grow in wastewater and have their roots spread wide. The vertical planted drying beds also aid in reducing the nutrients such as N, P and K present in wastewater.

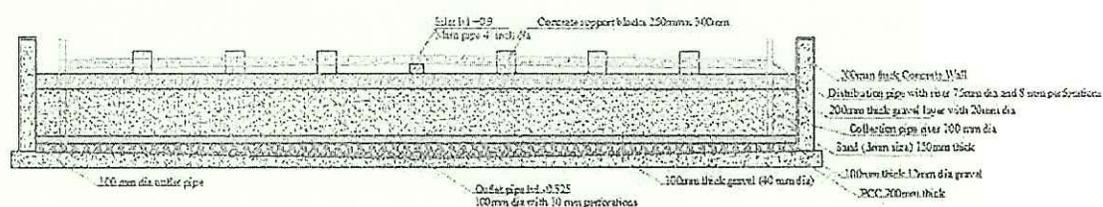


Figure 5 Section of Planted gravel filter

Table 7: Specifications of Planted Gravel Filter (PGF)

Parameters	Unit	Values
Percolate treatment quantity	m ³	32
Total number of PGF	-	2
Hydraulic Retention Time per PGF	min	1 hour
Area required per PGF	m ²	113
BOD outlet	mg /L	<20
COD outlet	mg /L	<50

TERTIARY TREATMENT

A tertiary treatment module like sand carbon filter and UV treatment is planned for post treatment of water coming out from the planted gravel filter and then disposed into the Kudamurutti channel/ river.

LAB FACILITY

An in-situ laboratory will be built with appropriate testing facilities for analysing faecal sludge and wastewater characteristics. The proposed laboratory will be equipped with the state-of-art sampling and analysis instruments. The in-situ laboratory is planned for continuous monitoring of FSTP performance and to ensure QA/QC of the outputs.

SAND AND CARBON FILTER

Carbon filtering uses a bed of activated carbon to remove chlorine, sediment, volatile organic compounds (VOCs), taste and odor using chemical adsorption and with that sand filters for effluent treatment are used to filter wastewater by promoting the development of a biological activity that breaks down organic matter.

Technical Specification:

1. Sand Filter:

Vessel MS	: 1 No.
Vessel Dia & height:	800 mm & 1200mm
Type of Vessel	: Vertical
Flow Rate	: 6 M ³ /hr
Design Pressure	: 5 kg/cm ²
Maximum Pressure	: 3.5 kg/cm ²
Operating Pressure	: 3.5kg
Minimum Pressure	: 1 kg
Frontal Pipe work	: lumpsum
Multiport valve	: 40 NB

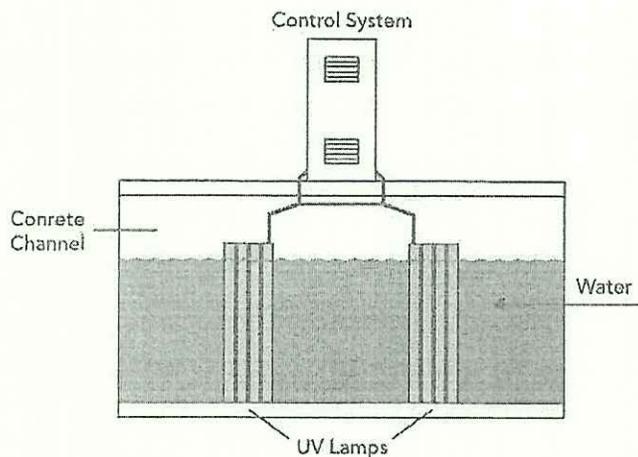
2. Activated Carbon Filter:

Vessel MS	: 1 No.
Vessel dia & height	: 800mm & 1200mm
Type of Vessel	: Vertical
Flow Rate	: 7 M ³ /hr

Design Pressure	: 5 kg/cm ²
Maximum Pressure	: 3.5 kg/cm ²
Operating Pressure	: 3.5kg
Minimum Pressure	: 1 kg
Frontal Pipe work	: lumpsum
Multiport valve	: 40 NB

UV DISINFECTION

UV disinfection is a physical process that instantaneously neutralizes microorganisms as they pass by ultraviolet lamps submerged in the effluent. This process adds up nothing to the water but UV light, and therefore, has no impact on the chemical composition or the dissolved oxygen content of the water.



End product Specifications

The treatment system has two end products namely:

- a) Bio solids
- b) Treated Water

The specifications of the end products are listed below

Bio Solids

Bio solids are dried sludge from drying beds and which are stored for a period of 4-6 months for further stabilisation and reducing of pathogens. Sludge removed from drying beds are stored as heaps in sludge storage yards, during which helminth eggs and other pathogens get deactivated or their effectiveness reduces. Bio solids can be used as a soil conditioner for farming as they are a rich source of Nitrogen, carbon and phosphorous.

Table 8: Bio-solids characteristics

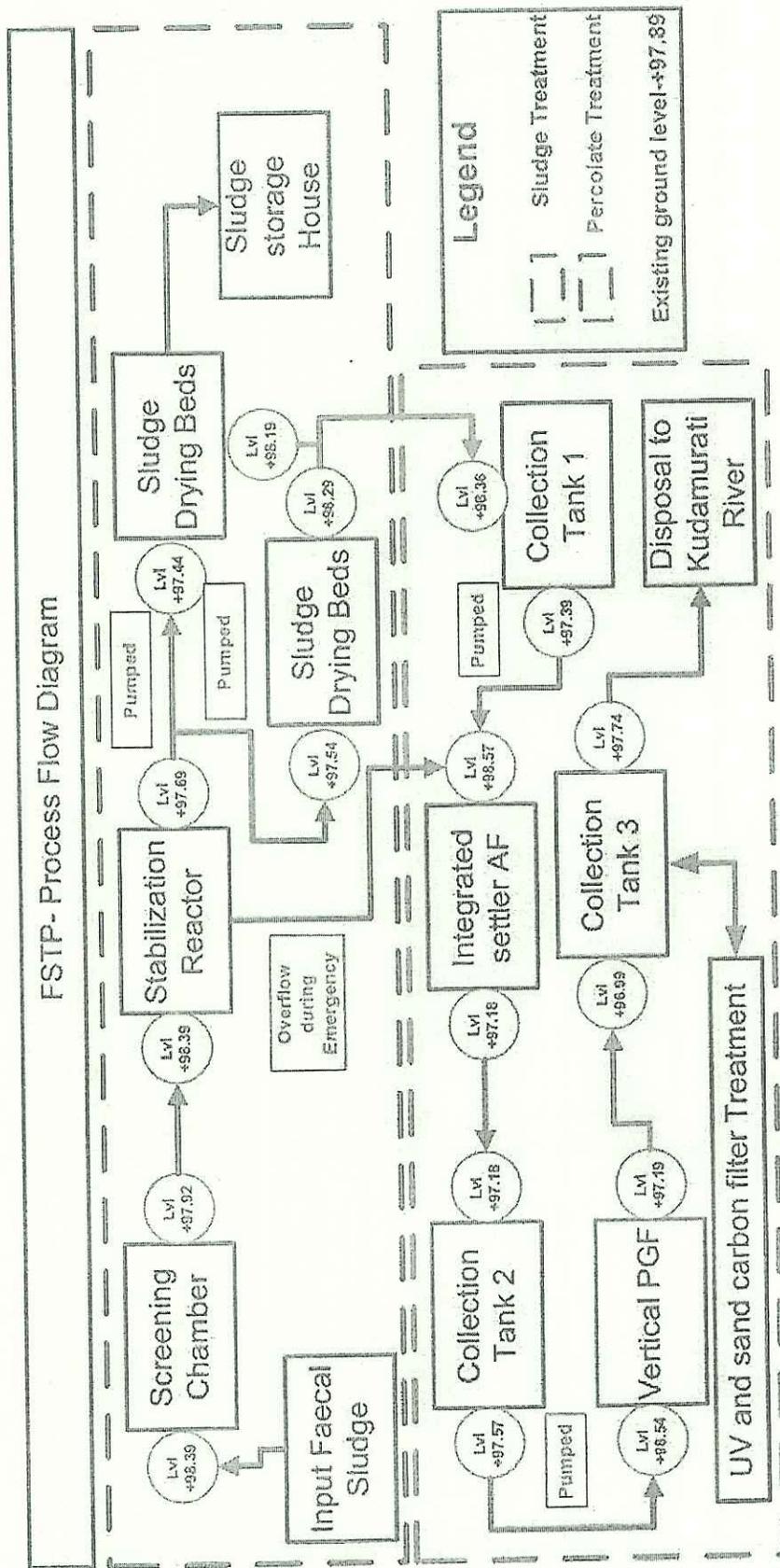
Parameters	Characteristics
p ^H at 5 % suspension	5- 7
Moisture %	10 - 30 %
Organic carbon %	10 – 25 %
Organic Nitrogen	2- 5 %
Phosphorous	0.2 – 1%
Bulk Density (Specific gravity)	0.65 – 0.9

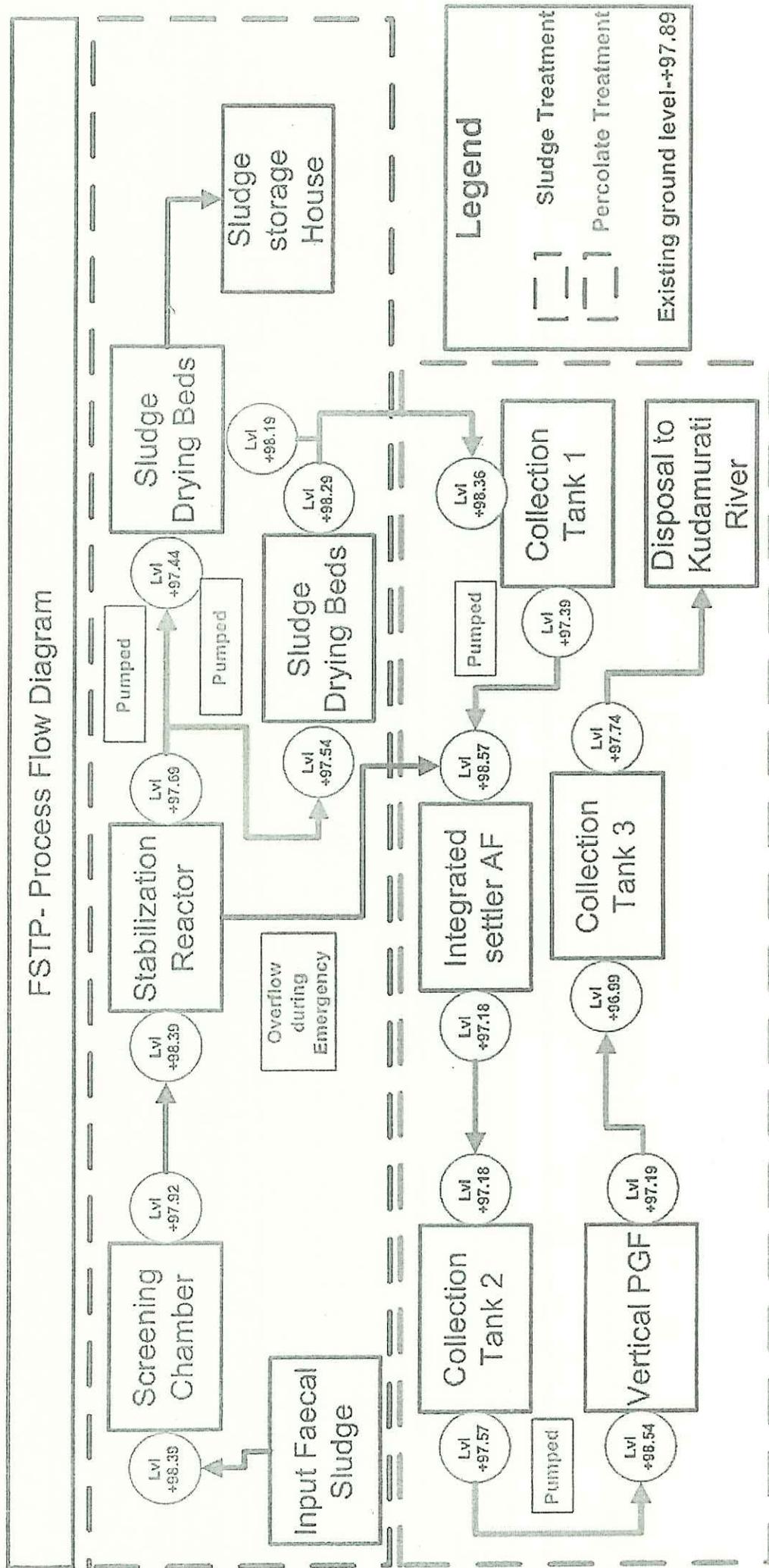
Treated Water

Water from liquid treatment modules are stored in a collection tank from where it can be reused for irrigating plantations in nearby farm lands and buffer zones next to the proposed FSTP. The characteristics of the treated water are as follows:

Table 9: Treated water characteristics

Parameters	Characteristics of treated water
p ^H	6.5-9
Temperature	25 -35 ^o C
BOD at 5 days mg/L	Less than 10
COD mg/L	Less than 50
Total suspended solids mg/L	Less than 20
Faecal coliform per 100 mL	Less than 100
Total Nitrogen mg/L	Less than 10



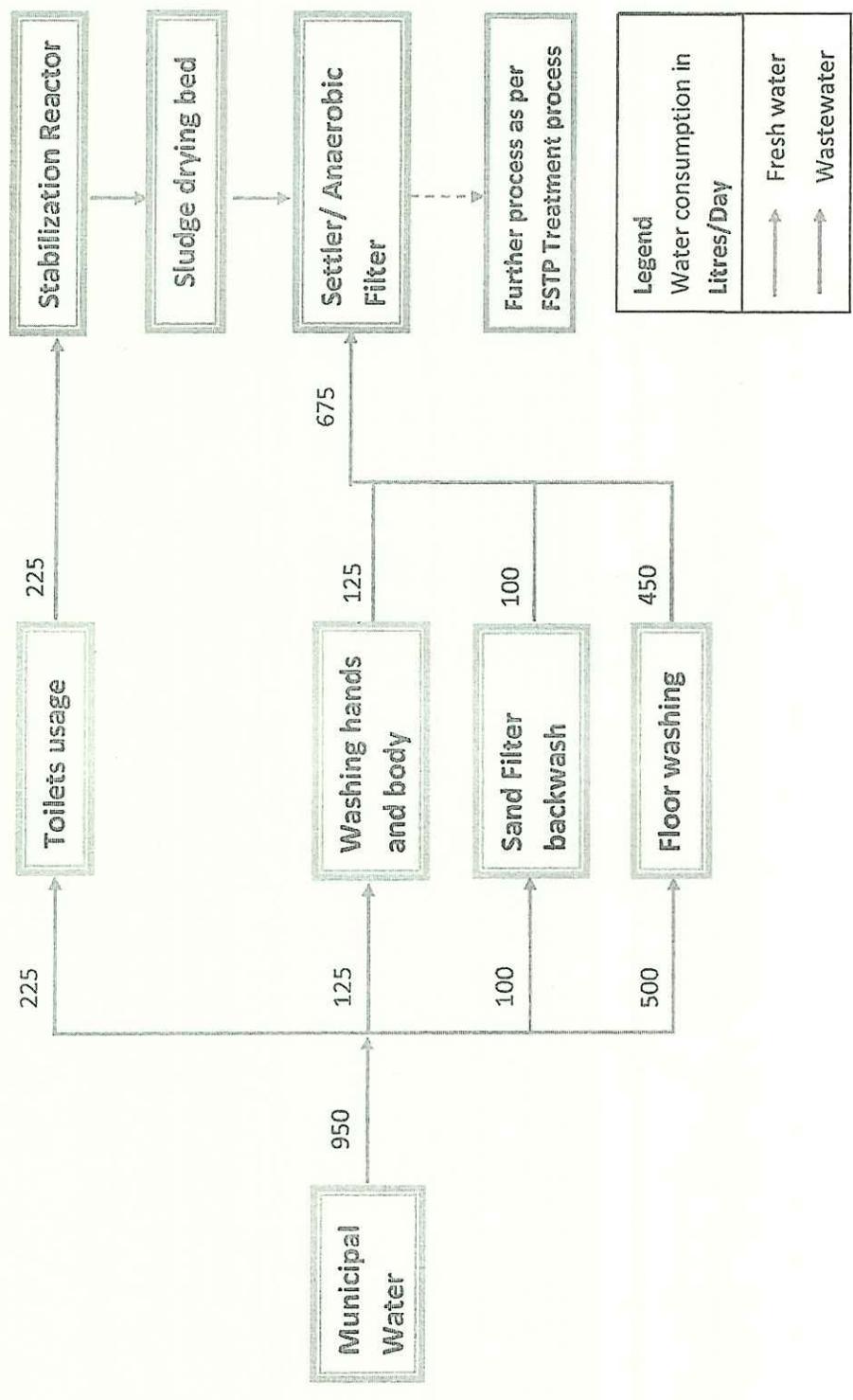


Water Balance for the Proposed Faecal Sludge Treatment Plant (FSTP) site

Freshwater requirement for FSTP operation is very low. The typical requirements are for employee drinking and washing needs, floor washing and filter cleaning. The estimated requirement is provided in Table 1. The wastewater generated will be treated with in the proposed FSTP. The overall water balance for the site is provided in Annexure I.

No.	Activity/ purpose	Litres/day
1	Toilet washing	225
2	Washing hands and body	125
3	Floor washing	500
4	Sand filter back wash	100
Total requirement		950

Annexure I: Water Balance Scheme for the Proposed FSTP



எண்:175/96

உறையூர் - பாண்டமங்கலம் மற்றும்
தாமலவாருபயம் கிராமம்
விவசாய சங்கம்

தலைவர்
எண்டு C.பெரியசாமி.

செயலாளர்
K.R.பிச்சை

பொருளாளர்
M.R.G.செல்வராஜ்

தேதி: 2.7.2009

துணைத்தலைவர்
E.அக்பர்கான்

துணைச் செயலாளர்
M.சேட்

செயற்குழு உறுப்பினர்கள்
M.K.மாரப்பன்

K.சுராமசாமி

C.கிருஷ்ணன்

N.கிருஷ்ணன்

P.சீனிவாசன்

S.கலியுல்லா

M.துரை

P.ரவி

A.சாமிநாதன்

R.சேகர்

K.பன்னீர்செல்வம்

T.மூர்த்தி

D.தியாகராஜன்

எனவே தாங்கள் இப்போது கொண்டு வர இருக்கும் மீன் மார்கெட், மற்றும் மனிதமலஜல திட உற்பத்தி மேலாண்மை திட்டத்தினால் மேற்படி நிலத்தினை சுற்றியுள்ள நிலங்களின் விவசாயம் முழுமையாக அழிந்துவிடும். விவசாய நிலங்களின் நிலத்தடி நீர், குடியிருப்பு பகுதியிலுள்ள நிலத்தடி நீர் முழுமையாக மாசுபடும், மேற்படி திட்டங்களினால் வெளியேற்றப்படும் வாயுவினாலும் காற்று மாசுபடும், மழைநீர் மற்றும் வெள்ள பாதிப்பு ஏற்பட்டால் சுற்றுதழல் பாதிக்கப்பட்டு குடியிருப்பு மக்களுக்கு சுகாதாரக் கேடு ஏற்படும்.

மேலும் தாங்கள் அமைக்க உள்ள மனித மலஜல திட உற்பத்தி மேலாண்மை திட்டத்திற்கான பகுதி சுமார் 2 ½ ஏக்கர் நிலம் கடந்த 2010 ம் ஆண்டு வரை விவசாயம் செய்யப்பட்டு வந்தது. அதை திரு.முத்துசாமி என்ற விவசாயி திருச்சி மாநகராட்சிக்கு கொடுத்த இடமாகும்.

மற்றும் மீன் மார்கெட், மனித மலஜல திட உற்பத்தி மேலாண்மை திட்டப்பகுதி ஆகியவற்றிற்கு மேற்கே 15 அடி தூரத்திலேயே விவசாய பாசன வாய்க்கால் உள்ளது. இந்த வாய்க்காலில் வரும் விவசாய நீர் அனைத்தும் உப்பாக மாறிவிடும் விவசாயத்திற்கு இது நாள் வரை சுத்தமாக வந்த நீர் மாசுபட்டு விவசாயம் முழுமையாக அழிந்து விடும்.

எனவே தாங்கள் மேற்படி திட்டங்களை மேற்படி நிலத்தில் செயல்படுத்த வேண்டாம் என்றும் மேற்படி நிலத்தினில் மக்களின் வேறு நல்ல திட்டத்திற்கு செயல்படுத்தி, எங்களுடைய சுகாதாரம், வாழ்வாதாரம் காப்பற்றப்பட வேண்டுமெனவும் நாங்கள் தொடர்ந்து நல்லமுறையில் விவசாயம் செய்து வரவும் தாங்கள் உறுதுணையாக இருக்க வேண்டுமென கேட்டுக்கொள்கிறோம்.

இப்படிக்கு
செயலாளர்
K.R.பிச்சை

இணைப்பு

1. 11.08.2009 தேதியிட்ட அரசாணை
2. 02.09.2009 Tamil Nadu Government Gazette Copy
3. Pandamangalam D.D.PlanNo.3 Copy
4. Land Usage Copies

தலைவர்
C.பெரியசாமி
செயலாளர்
K.R.பிச்சை
பொருளாளர்
M.R.G.செல்வராஜ்

பெயர் இடம்	தகவல்
1. R சாந்திராஜன் - 17D, காமாட்சி அம்மன் கோயில் தெரு உறையூர், திருச்சி-3.	R. Ma R. Ke
2. P சார்தீதிசேகரன் - 17D/1, காமாட்சி அம்மன் கோயில் தெரு உறையூர், திருச்சி-3	S. parajee
3. S. பரவாதி - No. 1. இது கனிமையின் கோடு உறையூர், திருச்சி	
4. K. இராசசாமி 24/1 - வடிவேல் நகர் நாசரோட்டம் உறையூர்	K. இராசசாமி
5. P. பெரியசாமி - 5/39 வையலேன் கோவில் தெரு - உறையூர்	P. Periyasamy
6. P. சக்தியன், 5/18, பாண்டிமங்கலம் உறையூர், திருச்சி - 3.	P. Sakthian
7. P. பழனிமாம 13/99 காமட்சியம்மன் கோயில் தெரு உறையூர் திருச்சி	P. P. Panimam, பரவாதி
8. பரவாதி 17/D.5 காமட்சியம்மன் கோயில் தெரு உறையூர் திருச்சி	
9. P. குகாசாமிநாத 16/1 வடிவேல் நகர் நாசரோட்டம் உறையூர் திருச்சி	குருகாசாமிநாத
10. N. மாதுசாமி 13/3B Gounder palayam Kamathi Amman Kovil St Worur - Trichy - 3.	N. Mathu Samy
11. K. Ramaswamy 13/2c Gounder palam Worur TRICHY, 3	K. Ramaswamy
12. R. சேனாதி 13/3 காமட்சி அம்மன் கோயில் உறையூர் திருச்சி	R. Sena

பெயர் (பெயர்)

மாண்புமிகு

13. T. சாந்தா S/O. துரைமுருகன்
S, திருவள்ளூர் கோட்டை ரிட்டு ✓
உறையூர், தலை - 3.

T. Siva

14. G. RAMESH (M.K.K.)
85/1, அழகனார் நகர் ✓
உறையூர் தலை - 3

G. Siva

15. M. Raja
24/1, Vadivel Nager ✓
5th cross, wariyan.
Trichy.

R. Vijaya

16. K. Ganu
24/1, Vallivel nager ✓
5th cross, wariyan.
Trichy - 3.

K. Ganu

17. G. Lakshmi
24/1A, வயலாண்டியார் ✓
5th cross, wariyan,
உறையூர்
தலை - 3

G. Lakshmi

18. B. Sivalakshmi
25/13, தலைவாடி ✓
3rd cross, தலைவாடி
உறையூர்

B. Sivalakshmi

വെക്കി വേക്കി

നമ്പരുകൾ

K. I. Sreejith S/o
56 1/2 Kottayam Road
Kottayam District - 3

K. I. Sreejith

21) G. V. Sreejith S/o
10/13 Kottayam Road
Kottayam District - 3

G. V. Sreejith

21, M. L. Sreejith S/o
62 Kottayam Road
Kottayam District - 3

M. L. Sreejith

22 R. Sreejith S/o
Kottayam District
Kottayam District - 3

R. Sreejith

23/ T. Sreejith S/o
No 5-13 Kottayam Road
Kottayam District - 3

T. Sreejith

9822402819

24/ K. Sreejith S/o
13/11 Kottayam Road
Kottayam District - 3

K. Sreejith
8825882848

25) K. R. Sreejith S/o
94 Kottayam Road
Kottayam District - 3

K. R. Sreejith
22/12/16
CW R. SRINIVASACHAR

മുഖ്യ ഉദ്യോഗാർത്ഥികൾ

മുഖ്യ ഉദ്യോഗാർത്ഥികൾ

1. മുഖ്യ ഉദ്യോഗാർത്ഥി

13-കുമാരൻപുരയിൽ കോവ്വേലി റോഡ്
2072574 തിരുച്ചി

K. VENKATACHALAM
13/3 RAMATCHIAMMAKOVIL STREET
WODAIYUR TIRUCHY - 620003

P. മുഖ്യ ഉദ്യോഗാർത്ഥി

K. Venkatesh

28) L. Vijaya Basini

24/6 A Cauvery Nagar (2nd cross)
Wodaiyur Tiruchy - 3

L. Vijaya

29) M. Manojamma

23, പെരുമ്പള്ളി റോഡ്
2072574 തിരുച്ചി

M. Manojamma

30) R. Anil Kumar
കോവ്വേലി റോഡ്
2072574 തിരുച്ചി

R. Anil Kumar

31) S. Anand Kumar

കോവ്വേലി റോഡ്
2072574 തിരുച്ചി

S. Anand Kumar

32) P. Anand Kumar

കോവ്വേലി റോഡ്
2072574 തിരുച്ചി

P. Anand Kumar

33) T. Anand Kumar

കോവ്വേലി റോഡ്
2072574 തിരുച്ചി

T. Anand Kumar

മുഖ്യമന്ത്രി

സെക്രട്ടറി

1) $\frac{1}{2}$ ക്ലസ്റ്റർ
കോർഡിനേറ്റർ

ക്ലസ്റ്റർ

35) P. J. A.
കോർഡിനേറ്റർ
കോർഡിനേറ്റർ

P. J. A.

36) A. J. J. J. J.
3 - കോർഡിനേറ്റർ
23
ക്ലസ്റ്റർ - 1988-92
ക്ലസ്റ്റർ - 10

A. J. J. J. J.

37) S. J. J.
IIA. കോർഡിനേറ്റർ
ക്ലസ്റ്റർ, കോർഡിനേറ്റർ - 03

S. J. J.

38) S. J. J.
IIA. കോർഡിനേറ്റർ
ക്ലസ്റ്റർ, കോർഡിനേറ്റർ - 03

S. Nardhakumar

39) N. J. J.
ക്ലസ്റ്റർ
ക്ലസ്റ്റർ
A. J. J. J. J.
ക്ലസ്റ്റർ

N. J. J. J. J.

A. J. J. J. J.

9/3

பெயர் (பெயர்)

மாற்றம்

1. P. Shanmugam
307, ...
...

+ P. Kumaran

41) Long ...
...

XA-Long ...

42) S. ...
...

S- ...

43) N. ...
...

N- ...

44) K. ...
...

* K. ...

45) M Loganathan
...

M Loganathan

46.) C. KAISHANAMPARTHY
14/B KAMACHTI AMMAN KOIL
...

C. ...

47) K. Rajeswari
209/ VALLAR NAGAR
...

K. Rajeswari

നാമം (പേര്)

താഴെപ്പേര്

48) ... 10 ...
... ..

...

49) ... 10 ...
... ..

...

50) P. ...
17D3
... ..

P. Mathesarius

51) A. ...
17D3,
... ..

A ...

52) H. ...
17/D4
... ..

H. Jaya

53) S. ...
17/A
... ..

S. ...

54) S. ...
13/B2
... ..

S ...

55) K. ...
14/A
... ..

K. ...



திருச்சி

நாள்: 23.12.2016

அனுப்புநர்:

வள்ளலார் நகர் குடியிருப்பு மக்கள்,
குழுமணி ரோடு திருச்சி-620102.

பெறுநர்

உயர்திரு. ஆணையர் அவர்கள்,
திருச்சி மாநகராட்சி
திருச்சி

பொருள் :

திருச்சி மாநகராட்சி 60வது வார்டு பாண்டமங்கலம் மாநகராட்சிக்கு
சொந்தமான கிராமம் சர்வே எண் 159/ Part நிலத்தில் மாநகராட்சியினால்
கொண்டு வருவதாக உள்ள மீன் சந்தை மற்றும் மனிதமலஜலம் மலம்
கழிவை கொண்டு உரஉற்பத்தி மேலாண்மை திட்டத்தினை இடம் மாற்ற
கோருவது சம்பந்தமாக.

ஐயா,

திருச்சி மாநகராட்சி- 60வது வார்டு பகுதியை சார்ந்த லிங்கம் நகர், வள்ளலார் நகர்
அரவாலூர், செல்வநகர், மங்கன் நகர், நியூபாத்திமா நகர், பருதாண்டாக்குறிச்சி மற்றும்
பாண்டமங்கலம் கிராமம் தாமாலவருபயம் கிராம விவசாயிகள் ஆகிய நூங்கள் வைக்கும்
பொது நல கோரிக்கை என்னவென்றால்,

எங்கள் பகுதியான பாண்டமங்கலம் கிராமம், தாமாலவருபயம் கிராமம்
மருதாண்டாக்குறிச்சி கிராம ஆகியவைகள் திருச்சி உள்ளூர் திட்டக்குழுமத்தினை சேர்ந்த
பகுதியாகும். மேற்கண்ட கிராமங்களிலுள்ள நிலங்களை அரசாங்கின் Housing and URBAN
DEVELOPMENT (UD 4(2)) Department G.O. (MS) No: 143 dt 11.08.2009

(1) G.O.(M.S) No.: 237, Housing and Urban Development (UD4(2)) Dept dt 07.07.2005

(2) From the commissioner of town and country planning letter Roc No: 16685/05
Mu.Thi 3 dt 19.05.2009 2ன் படியும் மற்றும் அரசாணை வெளியீடு (Tamilnadu
Government Gazette) dt 02.09.2009 Part II-section 2ன் Notifications by Government
என்ற முறையிலும் எங்கள் பகுதி நிலங்கள் குடியிருப்பு பகுதி, விவசாய பகுதி என்றும்
நில பண்பாடு (Landusage) வகைப்படுத்தப்பட்டு அரசு ஆணை
வெளியிடப்பட்டுள்ளது.

தங்களின் மாநகராட்சிக்கு சொந்தமான நிலம் சர்வே எண் 159/ Part நிலம் பொது
உபயோத்திற்கு என்று (Public Purpose) வகைப்பாடு செய்யப்பட்டுள்ளது. அந்த இடத்தில்
ஒரு பகுதியில் ஏற்கனவே மீன் மார்க்கெட் அமைப்பதற்கான கட்டிடம் கட்டப்பட்டு
வருகிறது. மீதமுள்ள இடத்தில் மாநகராட்சியினால் மனிதமலஜலம் திட கழிவை கொண்டு
சுத்திகரிக்கப்பட்டு அதன் கழிவுகளை உரமாக மாற்றி அமைக்கும் உரதிட்ட மேலாண்மை
அமைக்கப்பட உள்ளதாக தெரியவருகிறது.

இத்திட்டத்தின் தென்புறமுள்ள சாசி விளங்கி ஆற்றின் வடகரையிலிருந்து 100 மீட்டர் தூரத்தில் எவ்விதா கட்டிடமோ, குடியிருப்போ, மனிதசுகாதாரம், காற்று மாசுபடுதல் கழிவு நீரினை ஆற்றில் சேர்த்தல் போன்றவற்றை செய்யக்கூடாது என்றும் 2005ம் ஆண்டு ஏற்பட்ட பெரும் வெள்ளத்தின் போது தமிழக அரசினால் திருச்சி மாவட்ட ஆட்சித்தலைவர் தலைமையில் நடத்தப்பட்ட கூட்டத்திலும் மற்றும் திருச்சி மாநகராட்சி மன்ற கூட்டத்திலும் தீர்மானம் நிறைவேற்றப்பட்டு உள்ளது. மேலும் 2005-ம் ஆண்டு மாட்டு இறைச்சி கூடம் மாநகராட்சி சார்பில் மேற்படி இடத்தில் அமைக்கப்படுவதாக இருந்து மேற்படி திட்டத்தினால் சுற்றியுள்ள விவசாய நிலங்களின் நிலத்தடிநீர், குடியிருப்பு பகுதி நிலத்தடி நீர் ஆற்று நீர் மாசுபடும் என்று அப்போது நடைபெற்ற மாமன்றக்கூட்டத்திலும், மற்றும் எங்களின் எதிர்ப்பும் தெரிவிக்கப்பட்டு மேற்படி திட்டம் இடமாற்றல் செய்யப்பட்டு விட்டது.

எனவே தாங்கள் இப்போது கொண்டு வர இருக்கும் திட்டம் ஏற்கனவே வெளியிடப்பட்டுள்ள அரசாணைக்கு எதிராக செயல்படும் திட்டமாகும். மீன் மார்க்கெட் மற்றும் மனிதமலஜல திட உற்பத்தி மேலாண்மை திட்டத்தினால் மேற்படி நிலத்தினை சுற்றியுள்ள நிலங்களின் விவசாயம் பெரும்பாலும் அழிந்துவிடும். விவசாய நிலங்களின் நிலத்தடிநீரும், குடியிருப்பு பகுதியிலுள்ள நிலத்தடி நீரும், மாசுபடும். மற்றும் மேற்படி திட்டத்தினால் வெளியேற்றப்படும். வாயுவினாலும் காற்று மாசுபட்டுவிடும். மேலும் மழைநீர் மற்றும் வெள்ளபாதிப்பு ஏற்பட்டால். சுற்று சூழல் பாதிக்கப்பட்டு குடியிருப்பு மக்களுக்கு சுகாதாரக் கேடு ஏற்படும்.

மற்றும் மீன் மார்க்கெட், மனித மலஜல திட உற்பத்தி மேலாண்மை திட்டப்பகுதி ஆகியவற்றிற்கு மேற்கே 15 அடி தூரத்திலேயே விவசாய பாசன் வாய்க்கால் உள்ளது. இந்த வாய்க்காலில் வரும் விவசாய நீர் அனைத்தும் உப்பாக மாற்றிவிடும் விவசாயத்திற்கு இது நூள் வரை சுத்தமாக வந்த நீர் மாசுபட்டு விவசாயம் முழுமையாக அழிந்து விடும் மற்றும் எங்களது கிணறு, போர் ஆகியவற்றில் உள்ள நீர் முழுமையாக உப்பு நீர் ஆகி அது பயன்பட்டிற்கு முடியாமல் போகும்.

எனவே தாங்கள் மேற்படி மீன் மார்க்கெட் மற்றும் மனித மலஜல திடகழிவு உர மேலாண்மை திட்டசெயல்பாட்டினை மேற்படி நிலத்தில் செயல்படுத்தவேண்டாம் என்றும் மேற்படி நிலத்தினை மக்களின் வேறு நல்ல திட்டத்திற்கு செயல்படுத்தியும் எங்களுடைய சுகாதாரத்தையும், வாழ்வாதாரத்தினையும் காப்பாற்று மாறு கேட்டுக்கொள்கிறோம்.

இப்படிக்கு,

(வள்ளலார் நகர் குடியிருப்பு வாசிகள்)

இணைப்பு:

1. 11.08.2009 தேதியிட்ட அரசாணை
2. 02.09.2009 Tamil Nadu Government Gazette Copy
3. Pandamangalam D.D.PlanNo.3 Copy
4. Land Usage Copies

1. Copy to District Collector's Office,

2. C.M. Cell, Chennai.



K. SANKARAJI - M. SIVAKUMAR - H. SIVAKUMAR
 K. SANKARAJI
 H. SIVAKUMAR

NO: 4 K. SARAVANA KUMAR - K. Sankaraj

NO: 4/1 G. SUREJA - H. Sankaraj

" S. MYTHILY - Sankaraj

" S. KANTHARI - S. Gopal

NO-4/2 R. SANKARAJI
 P. Anantha
 P. Vidya

NO-4/3 U. Rajeev Ganthi - Sankaraj
 " S. MADHURAJA - S. Sankaraj

NO-4/4 A. SARAVANAN - A. Saravanan

P. Sankaraj - P. Sankaraj

PWD/WRO

From
Mr. D. Kalaiselvan, B.E.,
Executive Engineer,
PWD., WRD.,
R.C. Division,
Trichy - 1.

To
Special Officer & Commissioner,
Tiruchirappalli City Corporation,
Tiruchirappalli - 620 001.

Lr.No. 787 / 2016 / F 160 TC / D1 / Dated: 15.12.2016

Sir,

Sub : Permission for discharging the treated sewage
water from the sewage treatment plant into the
Kudamurti drain at Kasivilangi, Kulumanai road,
Woraiyur, by the Trichy City Corporation -

Ref: The Special Officers & Commissioner, Trichy City
Corporation, Trichy. Doc.No: 6309 / 2016 / E4 (Main) /
Dt: 25.11.2016.

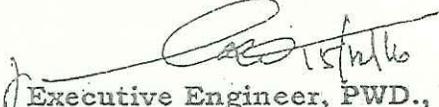
With reference to the letter cited, it is came to know that the Technical Support Unit has been setup under Tamilnadu Urban Sanitation Support Programme (TNUSSP) in Municipal administration and water supply department, Secretariat, Chennai. And in order to demonstrate safe treatment and disposal of Faecal Sludge Treatment Plant (FTSP) is proposed to construct in Kasivilangi, Kulumanai Road, Woraiyur, Survey ward-I, Block no:12, TS no: 19/9 by the Trichy City Corporation. Thus the Trichy City Corporation is seeking permission for discharging the treated waste water into the Kudamuruti Drain.

Thus after consideration and site inspection it is recommended that the permission may be issued with conditions as stipulated below.

1. The treated sewage water should be discharged into the Kudamurti drain only after meeting the permissible tolerance limits as issued by the Central Pollution control Board standards.

Sl. No	Parameters	Value
1	pH value	5.5 - 9
2	BOD mg/L	< 10
3	COD mg/L	< 50
4	Total Suspended solids mg/L	< 20
5	Faceal Coliform per 100mL	< 100
6	Total Nitrogen mg/L	< 10

2. The Tolerance limits of the Parameters should be tested periodically (monthly) and report should be given to the permitting authority. Also if any deviation in tolerance limit it may be plugged and after attaining the permissible value it should be discharged into river.
3. The Kudamurti drain is one of the drainage channel which flows only during flood season. Thus the lean flow should be maintained in the drain. Otherwise the treated water itself will be stagnated and contaminated thus leads to growth of mosquitoes and other fungus inside water. The PWD/WRD should not be blamed for any lean flow after discharging the waste water in Kudamurti drain.
4. The inlet point into the Kudamurti drain should be provided and operated with shutter arrangements with necessary operating platform, and PWD officials may be permitted to operate the shutters.
5. The sill level of the shutter should be at the height of maximum water level of the drain and it should not lower than the maximum water level. Otherwise there will be chances for back water into treatment plant.
6. No solid wastes and other effluents from the treatment plants should be dumped inside the drain or along the bank of the drain.


Executive Engineer, PWD., WRD.,
R.C. Division, Trichy - 1.
15/12/16

16685/056



7 6 AUG 2009

ABSTRACT

016545

Local Planning Area - Modified Master Plan for Tiruchirappalli Local Planning Area - Approval under section 28 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) - Accorded.

HOUSING AND URBAN DEVELOPMENT (UD-4(2)) DEPARTMENT

G.O.(Ms) No: 143 Dated: 11.03.2009

1. G.O.(Ms) No. 237, Housing and Urban Development (UD-4 (2)) Department, dated 7/7/2005.

Read Also:

2. From the Commissioner of Town and Country Planning, Letter No. ROC No.16685/05-MU/III 3, dated 19.05.2009.

ORDER:

In the Government order first read above, the Government under sub-section (2) of 24 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) have accorded their consent to the Tiruchirappalli local planning authority for the publication of a notice under section 26 of the said Act of the preparation of the modified master plan for the Tiruchirappalli local planning area. The Commissioner of Town and Country Planning, in his letter second read above, has sent the draft modified master plan for the Tiruchirappalli local planning area and requested the Government to accord approval for it under section 28 of the Tamil Nadu Town and Country Planning Act, 1971.

2. The Government, after careful examination of the proposal of the Commissioner of Town and Country Planning, have decided to approve the modified master plan for the Tiruchirappalli local planning area.

3. Accordingly, in exercise of the powers conferred by section 28 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), the Governor of Tamil Nadu hereby approves the modified master plan for the Tiruchirappalli local planning area, submitted by the Commissioner of Town and Country Planning. The copies of the modified master plan for the Tiruchirappalli local planning area, as approved by the Government are sent to the Commissioner of Town and Country Planning.

4. The following Notification will be published in the next issue of the Tamil Nadu Government Gazette: The Commissioner of Town and Country Planning is requested to ensure that the Notification is published in the manner as prescribed in rules 12 and 15 of the Master Plan (Preparation, Publication and Sanction) Rules.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 30 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), the Governor of Tamil Nadu hereby publishes the approval of the Government under section 28 of the said Act for the modified master plan for the Tiruchirappalli local planning area, submitted by the Commissioner of Town and Country Planning.

The modified master plan for the Tiruchirappalli local planning area with all its enclosures shall be kept open to the inspection of the public in the office of the Tiruchirappalli Corporation, during office hours.

(By Order of the Governor)

Sudhisk Chaudhary
Principal Secretary to Government

- To the Works Manager, Government Central Press, Chennai-29
- (for publication of notification in the Tamil Nadu Government Gazette)
- The Commissioner of Town and Country Planning, Chennai-2
- The Commissioner, Tiruchirappalli Corporation, Tiruchirappalli
- The Local Planning Authority, Tiruchirappalli
- Through the Commissioner of Town and Country Planning, Chennai-2
- The Regional Deputy Placer for Tiruchirappalli Region
- Through the Commissioner of Town and Country Planning, Chennai-2
- The Commissioner, Municipal Administration, Chennai-8
- The Town Department, Chennai-9
- The Municipal Administration and Water Supply Department, Chennai-9

Section Officer

(B) V. S. Anandaraman,
Addl. Deputy Commissioner of Police, (AR),
Traffic Planning, Chennai Police.

(C) V. S. Anandaraman,
Sub-Inspector of Police,
Munishipham P.S., Tiruvallur District.

(D) A. Shafiq Hameed,
Sub-Inspector of Police,
Kattalai P.S., Tiruvallur District.

(E) B. Mohan,
Head Constable, 11877,
11, Balasagar Trade P.S.,
Chennai Police.

2. The specimens of the Medal are to be drawn a time
worth of Rs. 5,000 (Rupees five thousand only) each,
irrespective of the rank, and a gold Medal weighing eight
grams and two grams copper, as per the rules governing
the award of the Medal.

3. The Medal is to be presented to the recipients by the
Hon'ble Chief Minister of the Union, so far as that refers.

GENERAL NOTE

Principal Secretary to Government

HOUSING AND URBAN DEVELOPMENT DEPARTMENT

1. A revised Master Plan for the Tiruchirappalli
Urban Development Area under Tamil Nadu Town and
Country Planning Act.

(G.O. Ms. No. 133, Housing and Urban Development (UO
(2) 1114, dated 2009.)

2. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

3. The modified master plan for the Tiruchirappalli Urban
Development Area with all its appendices shall be kept open to
the inspection of the public in the office of the Tiruchirappalli
Corporation, during office hours.

SURJIT K CHAUDHARY,
Principal Secretary to Government

4. Department of Legal Services, 1999
Notification under Industrial Disputes Act,
Industrial Disputes between workmen and Management
referred to Labour Code, 1947.

1999 (2) 1114 - Chennai Police, Chennai-44.

1999 (2) 1114 - Chennai Police, Chennai-44.

1999 (2) 1114 - Chennai Police, Chennai-44.

5. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

6. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

7. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

8. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

9. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

10. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

11. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

12. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

13. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

14. All (2) (M) (2) 2009 - In exercise of the powers
conferred by sub-section (1) of Section 20 of the Tamil Nadu
Town and Country Planning Act, 1971 (Tamil Nadu Act 35
of 1971), the Government of Tamil Nadu hereby publishes the
revised Master Plan for the Tiruchirappalli Urban Development
Area, as amended by the Commissioner of Town and
Country Planning.

TIRUCHI MASTER PLAN

423

TIRUCHIRAPPALLI CORPORATION

Village Name: No. 38, DHAMALAVARUPAYAM

Comprising S. F. Nos. 1 to 128

Land Use	S. F. Nos.
PR	Nil
MR	26B
C	Nil
ICIGIS	Nil
E	Nil
P & S	Nil
AG	2 to 8, 10 to 24, 25A, 25B, 26A, 28 to 40
WB	19
T	42

Note:

S. F. Nos. 27, 41, 43 to 128 are included in Tiruchirappalli Municipality.

T.L.P.A

TIRUCHI MASTER PLAN

422

TIRUCHIRAPPALLI CORPORATION

Village Name: No. 32, PANDAMANGALAM
Comprising S. F. Nos. 1 to 244

Land Use	S. F. Nos.
PR	Nil
MR	19, 34 to 75, 100, 116, 117 to 123, 125, 127, 161 to 167, 170 to 182, 192 to 197, 207 to 218, 220, 222, 223, 225, 226
C	Nil
IC, IG, IS	Nil
F	Nil
P & S	Nil
AG	1 to 10, 14, 15, 52 to 54, 56, 58 to 66, 125, 183 to 186, 188 to 190, 221
WB	116, 124, 126, 168, 169, 191, 242 to 244
T	17, 21, 44, 45, 48, 82, 84, 101, 145, 160, 187, 198, 206, 219
DDP	11 to 13, 16, 17 pt., 18, 20, 25 to 31, 76 to 81, 83 (Pandamangalam D.D. Plan No. 1)
	21 to 24, 82, 84 to 100, 101 pt., 106 to 112, 114, 115, 117 (Pandamangalam D.D. Plan No. 2)
	101 Pt., 102 to 105, 113, 118 to 123, 138 to 146 (Pandamangalam D.D. Plan No. 3)
	127 to 137, 147 to 160 (Pandamangalam D.D.P. No. 3)

Note: S.F.No. 199 to 205, 224, 227 to 241 included in Ward-C of
Tiruchirappalli municipality.

T.L.P.A

TIRUCHI MASTER PLAN

470

29. Pandamangalam Detailed Development Plan No.1
Pandamangalam Village.

11 to 13, 16, 17pt, 18 to 20, 25 to 31, 16 to 81, 83

30. Pandamangalam Detailed Development Plan No.2
Pandamangalam Village.

21 to 24, 82, 84 to 100, 101pt, 106 to 112, 114, 115, 117

31. Pandamangalam Detailed Development Plan No.3
Pandamangalam Village.

101pt, 102 to 105, 113, 118 to 123, 38 to 146

32. Pandamangalam Detailed Development Plan No.4
Pandamangalam Village.

127 to 137, 147 to 160

33. Panchayat Area

Coleroon North Detailed Development Plan No.3

Thalakkudi Village: S. F. Nos. 49 and 50

Bikshandar Koil Village: S. F. Nos. 21 to 26, 32/1, 33/1, 2A, 2B, 34/1 to 7B, 35/1A to 6, 36, 38pt, 39, 40B/4 to 15, 47 to 49, 52, 53pt, 54/1A to 3A

34. Panchayat Area

Coleroon North Detailed Development Plan No.4

Thalakkudi Village: S. F. Nos. 1 to 4 and 48

Bikshandar Koil Village: S. F. Nos. 27 to 31, 32/2, 3, 33/3 to 8, 34/8 to 11, 35/7 to 10Cs, 54/4 to 9, 55 to 58

T.L.P.A



இடம் : திருச்சி
நாள் : 02.01.2017

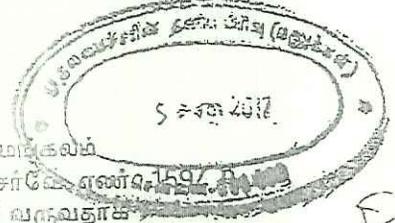
அனுப்புநர்

லிங்கம் நகர் குடியிருப்பு மக்கள்,
குழுமணி ரோடு, திருச்சி-620102

பெறுநர்,

004113

மாண்புமிகு தமிழக முதலமைச்சர் அவர்கள்,
தலைமைசெயலகம்,
சென்னை-600009



பொருள் :

திருச்சி மாநகராட்சி 60 வது வார்டு பாண்டமங்கலம்
மாநகராட்சிக்கு சொந்தமான கிராமம் சர்வே எண் 16685/05
நிலத்தில் மாநகராட்சியினால் கொண்டு வருவதாக
உள்ள மீன் சந்தை மற்றும் மனித மலஜலம் மலக்கழிவை கொண்டு
உர உற்பத்தி மேளாண்மை திட்டத்தின் இடம்
மாற்றம் கோருவது - சம்பந்தமாக.

ஐயா,

திருச்சி மாநகராட்சி 60வது வார்டு பகுதியை சார்ந்த லிங்கம்நகர், வள்ளலார்
நகர், அரவானூர், செல்வநகர், மங்கள் நகர், நியூ பாத்திமாநகர், மருதாண்டாக்குறிச்சி
மற்றும் பாண்டமங்கலம் கிராமம், தாமாலவருபயம் கிராம விவசாயிகள் ஆகிய நூங்கள்
வைக்கும் பொது நல கோரிக்கை என்னவென்றால்,

எங்கள் பகுதியானது, பாண்டமங்கலம் கிராமம், தாமாலவருபயம் கிராமம்,
மருதாண்டாக்குறிச்சி கிராமம் ஆகியவைகள் திருச்சி உள்ளூர் திட்டக் குழுமத்தினை
சார்ந்த பகுதியாகும். மேற்கண்ட கிராமங்களிலுள்ள நிலங்களை தமிழக அரசாணை
Housing and Urban Development (UD 4 (2)) Department G.O (MS) No.143 dt
11.08.2009

1. G.O. (M.S) No: 237, Housing and urban Development (UD4 (2)) Dept Dt:
07.07.2005.
2. From the Commissioner of Town and Country Planning Letter ROC No :
16685/05. Mu.ubi 3 Dt 19.05.2009 2ன் படியும் மற்றும் அரசாணை வெளியீடு
(Tamilnadu Government Gazette dt 02.09.2009 Para II Section 2 ன் Notification
by Government என்ற முறையிலும் எங்கள் பகுதி நிலங்கள் குடியிருப்பு பகுதி
விவசாய பகுதி என்று நில பண்பாடு (Land Usage) வகைப்படுத்தப்பட்டு அரசு
ஆணை வெளியிடப்பட்டுள்ளது.

தங்களின் மாநகராட்சிக்கு சொந்தமான நிலம் சர்வே எண்.159/Part நிலம் பொது
உபயோகத்திற்கு என்று (Public Purpose) வகைப்பாடு செய்யப்பட்டுள்ளது. அந்த
இடத்தில் ஒரு பகுதியில் மீன் மார்க்கெட் அடுத்த பகுதியில் மனிதமலஜலம் திட கழிவை
கொண்டு சுத்திகரிக்கப்பட்டு அதன் கழிவுகளை உரமாக மாற்றி அமைக்கும் உரதிட்ட
மேலாண்மை அமைக்கப்பட உள்ளதாக தெரியவருகிறது.

(4)
Engg
Melin

BEFORE THE MADRAS HIGH COURT OF MADRAS
W.P.(MD) NO.1785 OF 2017

1. M. S. P. GANAPATHI SUBRAMANIAN
2. M. S. P. GANAPATHI SUBRAMANIAN
3. M. S. P. GANAPATHI SUBRAMANIAN
4. M. S. P. GANAPATHI SUBRAMANIAN
5. M. S. P. GANAPATHI SUBRAMANIAN
6. M. S. P. GANAPATHI SUBRAMANIAN
7. M. S. P. GANAPATHI SUBRAMANIAN
8. M. S. P. GANAPATHI SUBRAMANIAN
9. M. S. P. GANAPATHI SUBRAMANIAN
10. M. S. P. GANAPATHI SUBRAMANIAN
11. M. S. P. GANAPATHI SUBRAMANIAN
12. M. S. P. GANAPATHI SUBRAMANIAN
13. M. S. P. GANAPATHI SUBRAMANIAN
14. M. S. P. GANAPATHI SUBRAMANIAN
15. M. S. P. GANAPATHI SUBRAMANIAN
16. M. S. P. GANAPATHI SUBRAMANIAN
17. M. S. P. GANAPATHI SUBRAMANIAN
18. M. S. P. GANAPATHI SUBRAMANIAN
19. M. S. P. GANAPATHI SUBRAMANIAN
20. M. S. P. GANAPATHI SUBRAMANIAN
21. M. S. P. GANAPATHI SUBRAMANIAN
22. M. S. P. GANAPATHI SUBRAMANIAN
23. M. S. P. GANAPATHI SUBRAMANIAN
24. M. S. P. GANAPATHI SUBRAMANIAN
25. M. S. P. GANAPATHI SUBRAMANIAN
26. M. S. P. GANAPATHI SUBRAMANIAN
27. M. S. P. GANAPATHI SUBRAMANIAN
28. M. S. P. GANAPATHI SUBRAMANIAN
29. M. S. P. GANAPATHI SUBRAMANIAN
30. M. S. P. GANAPATHI SUBRAMANIAN
31. M. S. P. GANAPATHI SUBRAMANIAN
32. M. S. P. GANAPATHI SUBRAMANIAN
33. M. S. P. GANAPATHI SUBRAMANIAN
34. M. S. P. GANAPATHI SUBRAMANIAN
35. M. S. P. GANAPATHI SUBRAMANIAN
36. M. S. P. GANAPATHI SUBRAMANIAN
37. M. S. P. GANAPATHI SUBRAMANIAN
38. M. S. P. GANAPATHI SUBRAMANIAN
39. M. S. P. GANAPATHI SUBRAMANIAN
40. M. S. P. GANAPATHI SUBRAMANIAN
41. M. S. P. GANAPATHI SUBRAMANIAN
42. M. S. P. GANAPATHI SUBRAMANIAN
43. M. S. P. GANAPATHI SUBRAMANIAN
44. M. S. P. GANAPATHI SUBRAMANIAN
45. M. S. P. GANAPATHI SUBRAMANIAN
46. M. S. P. GANAPATHI SUBRAMANIAN
47. M. S. P. GANAPATHI SUBRAMANIAN
48. M. S. P. GANAPATHI SUBRAMANIAN
49. M. S. P. GANAPATHI SUBRAMANIAN
50. M. S. P. GANAPATHI SUBRAMANIAN
51. M. S. P. GANAPATHI SUBRAMANIAN
52. M. S. P. GANAPATHI SUBRAMANIAN
53. M. S. P. GANAPATHI SUBRAMANIAN
54. M. S. P. GANAPATHI SUBRAMANIAN
55. M. S. P. GANAPATHI SUBRAMANIAN
56. M. S. P. GANAPATHI SUBRAMANIAN
57. M. S. P. GANAPATHI SUBRAMANIAN
58. M. S. P. GANAPATHI SUBRAMANIAN
59. M. S. P. GANAPATHI SUBRAMANIAN
60. M. S. P. GANAPATHI SUBRAMANIAN
61. M. S. P. GANAPATHI SUBRAMANIAN
62. M. S. P. GANAPATHI SUBRAMANIAN
63. M. S. P. GANAPATHI SUBRAMANIAN
64. M. S. P. GANAPATHI SUBRAMANIAN
65. M. S. P. GANAPATHI SUBRAMANIAN
66. M. S. P. GANAPATHI SUBRAMANIAN
67. M. S. P. GANAPATHI SUBRAMANIAN
68. M. S. P. GANAPATHI SUBRAMANIAN
69. M. S. P. GANAPATHI SUBRAMANIAN
70. M. S. P. GANAPATHI SUBRAMANIAN
71. M. S. P. GANAPATHI SUBRAMANIAN
72. M. S. P. GANAPATHI SUBRAMANIAN
73. M. S. P. GANAPATHI SUBRAMANIAN
74. M. S. P. GANAPATHI SUBRAMANIAN
75. M. S. P. GANAPATHI SUBRAMANIAN
76. M. S. P. GANAPATHI SUBRAMANIAN
77. M. S. P. GANAPATHI SUBRAMANIAN
78. M. S. P. GANAPATHI SUBRAMANIAN
79. M. S. P. GANAPATHI SUBRAMANIAN
80. M. S. P. GANAPATHI SUBRAMANIAN
81. M. S. P. GANAPATHI SUBRAMANIAN
82. M. S. P. GANAPATHI SUBRAMANIAN
83. M. S. P. GANAPATHI SUBRAMANIAN
84. M. S. P. GANAPATHI SUBRAMANIAN
85. M. S. P. GANAPATHI SUBRAMANIAN
86. M. S. P. GANAPATHI SUBRAMANIAN
87. M. S. P. GANAPATHI SUBRAMANIAN
88. M. S. P. GANAPATHI SUBRAMANIAN
89. M. S. P. GANAPATHI SUBRAMANIAN
90. M. S. P. GANAPATHI SUBRAMANIAN
91. M. S. P. GANAPATHI SUBRAMANIAN
92. M. S. P. GANAPATHI SUBRAMANIAN
93. M. S. P. GANAPATHI SUBRAMANIAN
94. M. S. P. GANAPATHI SUBRAMANIAN
95. M. S. P. GANAPATHI SUBRAMANIAN
96. M. S. P. GANAPATHI SUBRAMANIAN
97. M. S. P. GANAPATHI SUBRAMANIAN
98. M. S. P. GANAPATHI SUBRAMANIAN
99. M. S. P. GANAPATHI SUBRAMANIAN
100. M. S. P. GANAPATHI SUBRAMANIAN

... Petitioner(s)

Vs

1. THE DIRECTOR OF TOWN AND
COUNTRY PLANNING CHENNAI
AND OTHERS

... Respondent(s)

2. THE COMMISSIONER
TRICHIRAPPALLI CITY CORPORATION
FROM ENADELKOVAI CANTONMENT
TRICHY-1

3. DANODARAN FOUNDER
THE GRAMALAYA C62B 10TH CROSS
FURTHER WEST EXTENSION
THILLAI NAGAR TRICHY 18

Whereas upon Motion made unto this Court by M/S.P.GANAPATHI SUBRAMANIAN Advocate for the petitioner, the Court has directed the issue of notice to you (Respondent No(s). '4','5') returnable on 07/03/2017.

Take notice that the WP(MD). NO.1785 OF 2017 is set down for hearing on 07/03/2017 for orders as to admission.

Notice of Motion has been ordered on 02/02/2017.

(Copy enclosed)

msr
Madurai,
Dated :03/02/2017

A. S. P.
3/2/17
Sub Assistant Registrar
(Writ)

NOTE: Copies of petition and affidavit have been served on the Government Pleader.

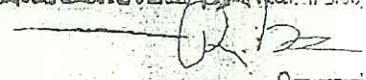
AFFIDAVIT

I, K.R.Pitchai, son of Ramaiah Gounder, Hindu Aged about 59 years, residing at 17D, Kamatchiamman Kovil Street, Woraiyur, Trichy - 620 003 and now temporarily come down to Madurai do hereby solemnly affirm and sincerely state as follows:

1. I am the Petitioner herein and as such I am well acquainted with the facts and circumstances of the case. I have not filed any other writ petition seeking the same relief.
2. I respectfully submit that I am filling this writ petition as public interest litigation and I have not raised funds for filing this writ petition from the outsiders and out of my own money I have filed this writ petition. I am not having any personal interest in the subject matter of this writ petition and I am ready to pay the cost if this Honble Court come to the conclusion that the writ petition is vexatious one.
3. I respectfully submit that Ward No.60 of Thiruchirappalli Corporation comprises Lingam Nagar, Valallar Nagar, Aravanur, Selva Nagar, Mangal Nagar and New Fathima Nagar and it is situated in Pandamangalam Village. I am the resident of Woraiyur and more than 700 houses are there in and around Lingam Nagar. On the East and North of Lingam Nagar more than 500 acres of agricultural land is situated and river Cauvery in Uyyabordam is the main source of our irrigation. On the East of Lingam Nagar

Page No.2
No. of corn.

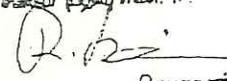
செய்யுள் மூலக்கோவை அடிப்படையில் எழுதப்பட்டது
செய்யுள் எழுத்து வகைப் பிழைகள் 11/5/98


செய்யுள்

S.F.No.159 of Pandamangalam Village is situated and is classified as Government land for public purpose. The entire area was approved by the 1st respondent as per the relevant provisions of Town and Country Planning Act, 1971. As per the Master Plan prepared by the 2nd respondent the entire Trichy City was classified into various Zones and the above said S.F. No. 159 of Pandamangalam Village, comes under the category Use Zone 5 -Public and Semi Public use zone and the permitted area of operations are classified as follows .

1. Government and Quasi Government office.
2. Art Galleries, Museums, Acquires and Public Libraries.
3. Hospitals, Sanitary and other medical and Public Health Institutions
4. Harbor, Airport and Flying club.
5. Parks, Playfields, Swimming pools, Stadium Zoological gardens, Exhibition grounds and other public and semi public open spaces: and
6. All uses permitted in the use Zone 1(a) and 1(b) i.e., the residential use zones.
7. Installation of base trans receiver station tower G.O.Ms. No.302 H & UD Dept. dated . 12.2002 and.
8. Units exclusively engaged in software development and training G.O.Ms. No.260 H& UD Dept. dated 29.10.2002.

Page No.3
No.of corn.

சென்னை மாநகராட்சியின் பற்றியும் துறைமுகம்
 துறைமுகம் கட்டுமானம் பற்றியும் துறைமுகம்

 செயலாளர்

I respectfully submit that in the last week of December 2005, the 5th respondent along with his men created the above said S.F.No.159 of Pandamangalam Village and made arrangements to put up a bore well in it. When we enquired the 5th respondent we came to know that the 5th respondent obtained permission from the 3rd and 4th respondent to put up a Faecal Sludge Treatment Plant in the above said S.F.No.159 of Pandamangalam Village. The 5th respondent is the Non Governmental Organisation engaged in the construction of toilets in the Trichy City and he used to prepare manure from the human waste. We came to understand this is the 1st project introduced in the State of Tamilnadu and as a testing measure the respondents 3 and 4 permitted the 5th respondent to commence the innovative venture in S.F.No.159 of Pandamangalam Village. Apart from the above said Faecal Sludge Treatment Plant, the respondents 3 and 4 is taking steps to establish a fish market joining in S.F.No.159.

5. I respectfully submit that the above said S.F.No.159 is adjoining to the residential area and the proposed unit to be established by the 5th respondent, is against the approved Master Plan of Trichy City. The 3rd respondent being the Member Secretary of the local planning authority ought not to have excised his power as District Collector and permitted the 5th respondent to carry on the activity in the public and semi public zone, which is prohibited as per the Master plan.

6. I respectfully submit that during the year 2005, there was flood and the entire Lingam Nagar and the adjacent area including S.F. No.159 was extensively affected and the 3rd respondent

Page No.4
No.of corn.

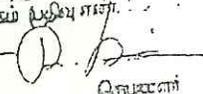
சென்னை மாநகராட்சி நிர்வாக அலுவலர்
சென்னை மாநகராட்சி நிர்வாக அலுவலர், 175/23

சென்னை

conducted a meeting in which it was resolved that there will not be any such construction or establishment of any unit in and around this area which may cause hardship to the general public since the Kasivilangudi area is situated within 250 feet of Pongam Nagar and S.F.No.159. Similar resolution was passed by the 4th respondent in it's council meeting. It is pertinent to note that when the 4th respondent proposed to establish a Slaughter house in the above said S.F.No.159 in the year 2005 due to hectic objection from all quarters it was shifted to some other area.

7. I respectfully submit that the respondents 3 to 5 without disclosing anything about the proposed projects are taking hasty steps to establish the Faecal Sludge Treatment Plant in S.F.No.159 of Pandamangalam Village against law. On 27.12.2016 we sent a representation to the respondents and others about the above said establishment of Faecal Sludge Treatment Plant and requested them to drop any such proposal. But the 5th respondent is taking hasty steps to occupy S.F.No.159 of Pandamangalam Village and prepare to commence it's activities. Since the respondents 1 to 4 failed to follow the due process of law for proper utilization of area covered in public and semi public zone, left with no other effective and alternative remedy I am approaching this Hon'ble Court by invoking its extraordinary jurisdiction of this Hon'ble Court under Article 226 of the Constitution of India to ventilate my grievance.

Page No.5
No. of corn.

செய்யுதல் உரிமை மீறலை எதிர்த்து
அரசியல் சபை மூலம் வழக்கு தொடர்

செய்யுதல்

... respondent was ... hand ...
 ... Sludge Treatment Plant at an estimated cost of Rs.3.5
 crores. The 5th respondent is not at all having previous
 experience in the specialized field and the respondents 3 and 4
 also without disclosing anything to the public in a very secret
 manner, extend their support to the 5th respondent to carry out
 the project. The 4th respondent in its last council meeting
 approved the project and even in this meeting the both ward
 councillor raised his objection. In spite of the objection from the
 elected representative the 4th respondent passed the resolution in
 its last council meeting obviously to avoid open discussion. The
 respondents 3 and 4 failed to carry out the project in a
 transparent manner which raises suspension about the entire
 project in view the hectic cost of Rs.3.5 crores. When the tender
 cost exceeds Rs.25 lakhs the respondent is bound to adopt the
 procedure contemplated under the Tamil Nadu Tender
 Transparency Act and failure to adhere the same strengthen our
 suspicion regarding the project.

9. I respectfully submit that the respondents 4 and 5 are taking
 hasty steps to establish a Faecal Sludge Treatment Plant and fish
 market in S.F.No.159 of Pandamangalam Village against law. If
 the respondents 4 and 5 are not restrained by the order of
 Injunction from establishing any new unit S.f.No.159 of
 Pandamangalam Village, we will be put to irreparable loss and
 hardships. We are having very good chances of success in the
 Writ petition and also prima facie case and balance of
 convenience rest in our favour.

Page No.6
 No.of corn.

...
 ...
 ...
 ...

It is therefore prayed that this Hon'ble Court may be pleased to pass an order of INTERIM INJUNCTION, thereby restraining the respondent from entering into S.F.No.159 of Pandamangalam Village, Trichy District for establishing human waste manure unit in it, pending disposal of this writ petition and thus render justice.

It is therefore prayed that this Hon'ble Court may be pleased to issue a Writ or order or Direction in the nature of WRIT OF MANDAMUS, thereby forbearing the respondents from establishing any unit in S.F.No.159 of Pandamangalam Village, Trichy District, as against the Master Plan approved by the 1st respondent, and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of this case and thus render justice.

சமர்ப்பிக்கும் மனுக்கள் மீதும் தீர்மானம் செய்தல்
 சி.பி.என். சி.பி.என். சி.பி.என். (17/5/2017)


 சி.பி.என்.

Solemnly affirmed at Madurai this the 31st day of January 2017 the contents of this Affidavit having been understood the same perfectly and signed his name in my presence.

Before Me,

Advocate, Madurai

7th & Last Page
 Corns :

IR.No : F.0815TRY/RS/AEE/TRY/2016 date: 29/12/2016



TAMIL NADU POLLUTION CONTROL BOARD

Inspection Report for CTE-new

1. [a] Name and Designation of the Inspecting Officer : Nawab John S AEE, Er V Nalina,DEE
- [b] District Office : THIRUCHIRAPALLI
2. [a] Date of receipt of Application : Water Act 16/12/2016 Air Act 16/12/2016
- [b] Date of Inspection : 29/12/2016
3. [a] Industry Name : FECAL SLUDGE TREATMENT PLANT
- [b] Location of the Unit :
- (i) S.F. No : 19/9 Part, Ward-I, Block-12
- (ii) Village : K ABISHEKAPURAM
- (iii) Taluk : THIRUCHIRAPPALLI WEST
- (iv) Revenue District : Thiruchirapalli
- (v) Local Body Type : Corporation
- (vi) Local Body : TIRUCHIRAPPALLI
- [c] Industry Postal address: Registered Office address:
19, Kasivilangi, Kulumani Road, Woraiyur, Trichy
58, Bharathidasan Salai, Cantonment, Trichy
Pincode: 620003 Pincode: 620001
4. Date of Commissioning : 15/02/2017
5. Total Gross Fixed Assets in Lakhs (as on 13/10/2016) : 324.3
6. [a] Category-Classification scale : RED - Small
- [b] Industry Type : 1081-Sewage Treatment Plant
7. [a] Occupier Name : Ravichandran N
- [b] Occupier Designation : Commissioner
- [c] Representative who accompanied during inspection : Thiru T Rakesh Sharma, Env. Engineer
8. [a] Land Status : Owned
- [b] Total area(in Hectares) : 0.5787
- Built up area(in Hectares) : 0.425
- Irrigation / Green belt area(in Hectares) : 0.55
- Solid waste Storage / disposal area(in Hectares) : 0.001
- Vacant area(in Hectares) : 0.1537
9. No. of Employees per day : 4

10. Products manufactured

SL.No.	Name of the product	Quantity	Unit	End Use
a	Main Products manufactured:			
1.	Treated sewage water	15.6	KLD	Into Kudamurutti drain for irrigation
b	By Products manufactured:			
1.	Dried Sludge	893.6	Kg/Day	Manure
c	Intermediate Products manufactured:			
1.	Bio-Gas	6.84	Kg/Day	Cooking

11. Raw materials used (For each product)

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Septage	32	KLD	Treatment

12. Manufacturing Process (For each product)

Sludge Treatment

The desludging truck carrying faecal sludge will be directed to a receiving point inside the treatment facility. The faecal sludge received at the treatment facility will be discharged into the screen and grit chamber (four in number) by means of gravity where it undergoes pre-treatment without any exposure to the desludging operator. Large solids are trapped in this using a vertical screen and Grit chamber.

The liquid sludge (mixture of liquid and solids in slurry form) from the screen and grit chamber is further conveyed to a Sludge Stabilization Reactor (four in number) through gravity for treatment. The main objective of this treatment system is removal of degradable organic substance. The tank has three chambers, the first chamber of the stabilization tank acts as a homogenization reactor, where the organics are mixed thoroughly. The second chamber provides a digestion zone for anaerobic treatment of organics present in the faecal sludge. The third chamber is a designed for 1 day retention time to collect digested sludge and pump it to further treatment modules. The Total BOD reduction is 65-70% in this module.

The sludge drying beds are structures with sloped base for holding graded filter media. The sludge undergoes liquid-solid separation and also drying. The percolate from the sludge drying bed is collected and conveyed to a collection Tank by gravity. The dried sludge from the drying beds are removed periodically and transferred to the sludge storage shed located within the premises.

Percolate water Treatment

The percolate water collected is pumped into to anaerobic treatment in the settler integrated with an Anaerobic Filter and subjected to anaerobic treatment for removal of organic matter in the percolate.

The treated wastewater from the anaerobic filter is further treated using a vertical Planted Gravel Filter. Vertical gravel filter helps in infusion of oxygen into the passing wastewater, thereby reducing of organic matter, removal of nutrients, removal of odour, colour.

A tertiary treatment module like sand carbon filter and UV treatment is planned for post treatment of water coming out from the planted gravel filter and then Disposed into the river.

13. [a] Water Source Details

SL. No.	Source Type	Source Name	Quantity in KLD
1.	Municipal Supply	River Cauvery	0.95

Total :0.95

[b] Water Consumption Details

SL. No.	Consumption Type	Quantity (KL/D)
1.	WC-II: Domestic	0.95

Total :0.95

14. [a] Sewage generation Details

S.No.	Source	Quantity(KLD)
1.	Septage, toilet, hand and floor washing	16.45

Total :16.45

[b] Trade effluent generation Details

S.No.	Source	Quantity(KLD)
1.	No Trade Effluent	0.0

Total :0.00

15. [a] Details of Sewage Treatment plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screening chamber	4	4.0 x 0.6 x 0.8 each
2.	Stabilization reactor-chamber 1	4	2.2 x 4.0 x 1.8 each
3.	Stabilization reactor-chamber 2	4	10.0x 4.4 x 1.8 each
4.	Stabilization reactor-chamber 3	4	3.0 x 2.0 x 1.8 each
5.	Sludge drying beds	48	6.5x 5.1 x 0.85 each
6.	Collection tank 1	1	4.0 x 4.0 x 2.0
7.	Integrated settler-chamber 1	1	3.0 x 4.0 x 2.1
8.	Integrated settler-chamber 2	1	1.5 x 4.0 x 2.1
9.	Anaerobic filter-chamber 1	1	2.0 x 4.0 x 1.85
10.	Anaerobic filter-chamber 2	1	2.0 x 4.0 x 1.85
11.	Anaerobic filter-chamber 3	1	2.0 x 4.0 x 1.85
12.	Collection tank 2	1	4.0 x 4.0 x 2.1
13.	Planted gravel filter	4	5.0x10.0x1.22 each
14.	Collection tank 3	1	5.8 x 4.7 x 1.5
15.	Collection tank 4	1	5.8 x 4.7 x 1.5
16.	Pressure sand filter	1	1.0m Dia x 1.5m
17.	Activated carbon filter	1	1.0m Dia x 1.5m

[b] Details of Effluent Treatment plant Details

Treatment status: No trade effluent and hence does not arise

16. [a] Sewage disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Treated septage water	16.45	Into Kudamurutti drain for irrigation

[b] Trade effluent Disposal details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	No trade effluent	0.0	Not applicable

17. Details of Air Pollution Control measures

[a] Point source emission with stack Details

Stack No	Point source of Emission	Pollution control measures	Stack top dimension(in metres)	Stack height above ground level(in metres)

[b] Fugitive emission/Noise Details

SI No	Source of Fugitive or Noise Emission	Type of emission	Pollution control measures	Capacity

18. Details of Solid Wastes

[a] Non Hazardous solid wastes

SL. No.	Name of the Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Sanitary napkins, Plastic and polythene papers	48	Kg/Day	Disposed through corporation	8

[b] Hazardous solid wastes

(i) Hazardous waste Authorization details

HW generation	Applied for Authorisation	Date of Application for HWA	HWA Type	Issued date	Valid date

(ii) Hazardous waste generation details

SL. No.	Name of Process	Name of Process Waste.(Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal

19. Details of consent fee demand and consent fee remittance

[a] Consent Fee Demand by TNPCB Details :

Financial Year	Consent Fee Type	Water Act	Air Act	Total	Total Gross Fixed Assets in Lakhs	As On
2016-2017	Current	15000.0	15000.0	30000.0	324.3	13/10/2016
Total : 30000.0						

[b] Consent Fee Remittance by the Industry Details:

Date	CR No/Bank Ref No	Amount	Reason/Remarks on rising the demand	District Office of TNPCB
16/12/2016	009934	30000.0		THIRUCHIRAPALLI
Total : 30000.0				

Total consent fee Demand Rs.	30000.0
Consent fee remitted by the industry Rs.	30000.0
Balance to be remitted Rs.	0.0

20. Details of complaint

Whether there are any complaints against the unit? No

Date of receipt of complaint	Name of the Complainant	Nature of Complaint	Details of Investigation	Action taken on the complaint

21. Details of Legal Action

Whether any court case filed against the unit? No

Nature of the case	Date of filing	Case Number	Name and place of the Court	Present stage of the case

22. Details of applicability and status of GO relaxations/EC/CRZ clearances

- [a] Whether the unit attracts the GO No.213 or GO.127? If so, the details of GO relaxation obtained there on No
- [b] Whether the unit is coming under the purview of EIA Notification? If so, the details there on No
- [c] Whether the unit is coming under the purview of CRZ Notification? If so, the details there on No

Clearance Type	Issued date	Valid date	Issued by Authority	Proc. No and date

23. Status of Disposal of effluent and water bodies

- [a] Whether discharged into inland surface waters? No If yes, name of the Odai/ River/ Lake?
- [b] Distance of the water body from the unit if effluent reaches the water body in Metres?
- [c] Details of nearby water bodies:
 Name as found in records
 Whether the water source is included in the G.O. Ms. No.213, E & F Dept. dated 30.03.89? No
 Whether the water source is included in the G.O. Ms. No. 127 / E & F Dept. E.C -3 / dated 8.5. 1998? No
 Distance of the water source(in meters)
 Confluence Point ?
 Topographical details with reference to the unit's site?
 Whether unit's effluent reaches the water sources (or) possibility exists?

24. Land use pattern in the vicinity

- East Coconut Thoppu
- West Road & Residences
- North Drain & Agriculture land
- South Buffer Zone & Trichy City Corporation Fish Market

25. Details of habitation

SL.No.	Habitation Name	Distance in Km	Population in Nos
1.	Lingam nagar	0.3	5000
2.	Vallalar Nagar	0.3	5000

- 26. [a] Name of the nearby Roadways (Viz.) NH / SH / MDR / ODR ODR
- [b] Distance from the site in Kms. 0.15
- 27. [a] Land use classification of the site Mixed Residential use Zone
- [b] Authority which classified the land use Local Planning Authority

28. Name and distance of the sensitive/eco sensitive areas like places of Archeological importance, National Park, Wild Life/ Birds sanctuary, Marine National Park, Mangrove Forests, reserved forests if any. Nil (in Km)
29. [a] Topo Sketch showing the surrounding features in item No. 24 to 27 has to be enclosed As attached

30. Any other information

The unit of M/s. Fecal Sludge Treatment Plant proposed in Trichy City Corporation is a Septage Treatment Plant Project proposed to be located at T.S.No.19/9Part, Ward-I, Block-12, K.Abishekapuram Village, Trichy West Taluk, Trichy District. MoU has been signed between Trichy City Municipal Corporation and Indian Institute of Human Settlements on 21.09.2016 for execution of the project. The unit has applied for Consent to Establishment under the Water (P&CP) Act and Air (P&CP) Act through OCMMS on 23/12/2016 and resubmitted on 29.12.2016 for the Treatment of Septage water - 32 KLD. The source of fecal sludge is from the septic tanks, pits and other on-site containment units from part of Ward 40, 45, 52, 53, 54 and 60 of Trichy City Corporation which are not connected to underground sewerage system. Fecal sludge from household septic tanks/pits and other institutions is conveyed to the treatment facility using the desludging truck available with the Trichy City Corporation or private operators which has capacities ranging from 4000 to 6000 litres. Under this project, it is proposed to treat maximum of eight loads of fecal sludge (assuming a truck load of 4 KL) from the desludging trucks which amounts to maximum of 32000 litres of sludge input every day into the treatment facility. The treated septage water of 15.6 KLD is proposed to be discharged into Kudamurutti drain for irrigation. Dried sludge is proposed to be used as manure and Biogas is proposed to be used for cooking. Based on the application, the site was inspected on 29.12.2016 and the following were observed:

1. The proposed unit site falls in T.S.No. 19/9 Part, Ward-I, Block-12, K.Abishekapuram Village, Trichy West Taluk, Trichy District and the same was especially allocated by Trichy Corporation.
2. The proposed unit site was found vacant land.
3. Residential habitation exists adjacent to the proposed project site.
4. The unit has obtained the land use classification Certificate for the establishment of Septage treatment plant issued by the Corporation Commissioner as Mixed Residential.
5. The site is surrounded by Agriculture land in Northern side, Buffer zone & proposed fish market in the Southern side, Coconut thoppu in Eastern side and road & residences in the Western side.
6. The unit has proposed to discharge the treated septage water into Kudamurutti drain for irrigation. The unit has obtained permission from Executive Engineer, PWD, WRD, R.C. Division, Trichy vide letter dated 15.12.2016.

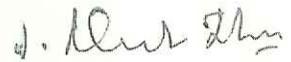
31. Specific recommendations on the issue of consent under Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended.

Since the proposed unit falls under Red-small, the subject may be placed before ZLCCC for issue Consent to Establish under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended subject to the following conditions.

1. The unit shall treat the sewage generated from the unit alongwith septage water.
2. The unit shall provide treatment plant as reported so as to achieve the standards prescribed by the Board before let into the Kudamurutti drain for irrigation.
3. The unit shall ensure that the interim storage facility shall be provided to store the treated septage during rainfall.
4. The unit shall provide monitoring wells to assess the groundwater quality before and after commissioning of the project in that area.
5. The unit shall evolve a standard method of collection, handling and transportation of septage from the nearby household premises and submit the report to the Board prior to obtain Consent to Operate from the Board.
6. The unit shall adopt standard operating procedures including safety and precautionary measures in order to avoid industrial disaster and submit the same before obtaining consent to operate from the Board.
7. The unit shall ensure that no trade effluent shall be generated from the unit at any stage of its process.
8. The unit shall ensure that the solid waste like sanitary napkins, plastic and polythene papers are disposed through corporation then and there without accumulation.
9. The unit shall provide the compound wall around the premises to restrict the entry of rainwater /flood during monsoon season.
10. The occupier of the unit shall ensure that the Septage Treatment Plant structures are meeting the specifications in terms of strength for which it is provided
11. The unit shall ensure that the dried sludge is disposed as manure as reported.
12. The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees/Hectare to attenuate Air and Noise Pollution.

Air Act

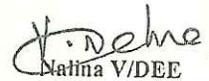
1. The unit shall ensure that no process emissions is let out from the unit premises.
2. The unit shall adhere to the ANL/AAQ/Emission standards prescribed by the Board.
3. The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees /Hectare to attenuate Air and Noise Pollution.



Nawab John S/AEE
(Name and Designation)

DEE Recommendations.

Issue of CTE may be considered to the unit under Both Acts by ZLCCC.



Natina V/DEE
(Name and Designation)



TAMIL NADU POLLUTION CONTROL BOARD

Note for CTE-new

1. [a] Industry Name : FECAL SLUDGE TREATMENT PLANT
- [b] Location of the Unit :
- (i) S.F. No : 19/9 Part, Ward-I, Block-12
- (ii) Village : K ABISHEKAPURAM
- (iii) Taluk : THIRUCHIRAPPALLI WEST
- (iv) Revenue District : Thiruchirapalli
- (v) Local Body Type : Corporation
- (vi) Local Body : TIRUCHIRAPPALLI
- [c] Industry Postal address: Registered Office address:
19, Kasivilangi, Kulumani 58, Bharathidasan Salai,
Road, Woraiyur, Trichy Cantonment,
Trichy
Pincode: 620003 Pincode: 620001
2. Date of Commissioning : 15/02/2017
3. Total Gross Fixed Assets in Lakhs (as on 13/10/2016) : 324.3
4. [a] Category-Classification scale : RED - Small
- [b] Industry Type : 1081-Sewage Treatment Plant
5. [a] Occupier Name : Ravichandran N
- [b] Occupier Designation : Commissioner
- [c] Representative who accompanied during inspection : Thiru T Rakesh Sharma, Env. Engineer
6. [a] Land Status : Owned
- [b] Total area(in Hectares) : 0.5787
- Built up area(in Hectares) : 0.425
- Irrigation / Green belt area(in Hectares) : 0.55
- Solid waste Storage / disposal area(in Hectares) : 0.001
- Vacant area(in Hectares) : 0.1537
7. No. of Employees per day : 4

8. Products manufactured

SL.No.	Name of the product	Quantity	Unit	End Use
a	Main Products manufactured:			
1.	Treated septage water	15.6	KLD	Into Kudamurutti drain for irrigation
b	By Products manufactured:			
1.	Dried Sludge	893.6	Kg/Day	Manure
c	Intermediate Products manufactured:			
1.	Bio-Gas	6.84	Kg/Day	Cooking

9. Raw materials used (For each product)

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Septage	32	KLD	Treatment

10. Manufacturing Process (For each product)

Sludge Treatment

The desludging truck carrying faecal sludge will be directed to a receiving point inside the treatment facility. The faecal sludge received at the treatment facility will be discharged into the screen and grit chamber (four in number) by means of gravity where it undergoes pre-treatment without any exposure to the desludging operator. Large solids are trapped in this using a vertical screen and Grit chamber.

The liquid sludge (mixture of liquid and solids in slurry form) from the screen and grit chamber is further conveyed to a Sludge Stabilization Reactor (four in number) through gravity for treatment. The main objective of this treatment system is removal of degradable organic substance. The tank has three chambers, the first chamber of the stabilization tank acts as a homogenization reactor, where the organics are mixed thoroughly. The second chamber provides a digestion zone for anaerobic treatment of organics present in the faecal sludge. The third chamber is a designed for 1 day retention time to collect digested sludge and pump it to further treatment modules. The Total BOD reduction is 65-70% in this module.

The sludge drying beds are structures with sloped base for holding graded filter media. The sludge undergoes liquid-solid separation and also drying. The percolate from the sludge drying bed is collected and conveyed to a collection Tank by gravity. The dried sludge from the drying beds are removed periodically and transferred to the sludge storage shed located within the premises.

Percolate water Treatment

The percolate water collected is pumped into to anaerobic treatment in the settler integrated with an Anaerobic Filter and subjected to anaerobic treatment for removal of organic matter in the percolate.

The treated wastewater from the anaerobic filter is further treated using a vertical Planted Gravel Filter. Vertical gravel filter helps in infusion of oxygen into the passing wastewater, thereby reducing of organic matter, removal of nutrients, removal of odour, colour.

A tertiary treatment module like sand carbon filter and UV treatment is planned for post treatment of water coming out from the planted gravel filter and then Disposed into the river.

11. [a] Water Source Details

SL. No.	Source Type.	Source Name	Quantity in KLD
1.	Municipal Supply	River Cauvery	0.95

Total :0.95

[b] Water Consumption Details

SL. No.	Consumption Type	Quantity (KL/D)
1.	WC-II: Domestic	0.95

Total :0.95

12. [a] Sewage generation Details

S.No.	Source	Quantity(KLD)
1.	Septage,toilet,hand and floor washing	16.45

Total :16.45

[b] Trade effluent generation Details

S.No.	Source	Quantity(KLD)
1.	No Trade Effluent	0.0

Total :0.00

13. [a] Details of Sewage Treatment plant Details

Treatment status: Individual STP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screening chamber	4	4.0 x 0.6 x 0.8 each
2.	Stabilization reactor-chamber 1	4	2.2 x 4.0 x 1.8 each
3.	Stabilization reactor-chamber 2	4	10.0x 4.4 x 1.8 each
4.	Stabilization reactor-chamber 3	4	3.0 x 2.0 x 1.8 each
5.	Sludge drying beds	48	6.5x 5.1 x 0.85 each
6.	Collection tank 1	1	4.0 x 4.0 x 2.0
7.	Integrated settler-chamber 1	1	3.0 x 4.0 x 2.1
8.	Integrated settler-chamber 2	1	1.5 x 4.0 x 2.1
9.	Anaerobic filter-chamber 1	1	2.0 x 4.0 x 1.85
10.	Anaerobic filter-chamber 2	1	2.0 x 4.0 x 1.85
11.	Anaerobic filter-chamber 3	1	2.0 x 4.0 x 1.85
12.	Collection tank 2	1	4.0 x 4.0 x 2.1
13.	Planted gravel filter	4	5.0x10.0x1.22 each
14.	Collection tank 3	1	5.8 x 4.7 x 1.5
15.	Collection tank 4	1	5.8 x 4.7 x 1.5
16.	Pressure sand filter	1	1.0m Dia x 1.5m
17.	Activated carbon filter	1	1.0m Dia x 1.5m

[b] Details of Effluent Treatment plant Details

Treatment status: No trade effluent and hence does not arise

14. [a] Sewage disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Treated septage water	16.45	Into Kudamurutti drain for irrigation

[b] Trade effluent Disposal details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	No trade effluent	0.0	Not applicable

15. Details of Air Pollution Control measures

[a] Point source emission with stack Details

Stack No	Point source of Emission	Pollution control measures	Stack top dimension(in metres)	Stack height above ground level(in metres)

[b] Fugitive emission/Noise Details

SI No	Source of Fugitive or Noise Emission	Type of emission	Pollution control measures	Capacity

16. Details of Solid Wastes

[a] Non Hazardous solid wastes

SL. No.	Name of the Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Sanitary napkins, Plastic and polythene papers	48	Kg/Day	Disposed through corporation	8

[b] Hazardous solid wastes

(i) Hazardous waste Authorization details

HW generation	Applied for Authorisation	Date of Application for HWA	HWA Type	Issued date	Valid date

(ii) Hazardous waste generation details

SL. No.	Name of Process	Name of Process Waste(Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal

17. Details of consent fee demand and consent fee remittance

[a] Consent Fee Demand by TNPCB Details :

Financial Year	Consent Fee Type	Water Act	Air Act	Total	Total Gross Fixed Assets in Lakhs	As On
2016-2017	Current	15000.0	15000.0	30000.0	324.3	13/10/2016
Total : 30000.0						

[b] Consent Fee Remittance by the Industry Details :

Date	CR No/Bank Ref No	Amount	Reason/Remarks on rising the demand	District Office of TNPCB
16/12/2016	009934	30000.0		THIRUCHIRAPALLI
Total : 30000.0				

Total consent fee Demand Rs.	30000.0
Consent fee remitted by the industry Rs.	30000.0
Balance to be remitted Rs.	0.0

18. Details of complaint

Whether there are any complaints against the unit?

No

Date of receipt of complaint	Name of the Complainant	Nature of Complaint	Details of Investigation	Action taken on the complaint

19. Details of Legal Action

Whether any court case filed against the unit?

No

Nature of the case	Date of filing	Case Number	Name and place of the Court	Present stage of the case

20. Details of applicability and status of GO relaxations/EC/CRZ clearances

- [a] Whether the unit attracts the GO No.213 or GO.127? If so, the details of GO relaxation obtained there on No
- [b] Whether the unit is coming under the purview of EIA Notification? If so, the details there on No
- [c] Whether the unit is coming under the purview of CRZ Notification? If so, the details there on No

Clearance Type	Issued date	Valid date	Issued by Authority	Proc. No and date

21. Status of Disposal of effluent and water bodies

[a] Whether discharged into inland surface waters?	No	If yes, name of the Odai/ River/ Lake?	
--	----	--	--

[b] Distance of the water body from the unit if effluent reaches the water body in Metres?

[c] Details of nearby water bodies:

Name as found in records

Whether the water source is included in the G.O. Ms. No.213, E & F Dept. dated 30.03.89? No

Whether the water source is included in the G.O. Ms. No. 127 / E & F Dept. E.C - 3 / dated 8.5. 1998? No

Distance of the water source(in meters)

Confluence Point ?

Topographical details with reference to the unit's site?

Whether unit's effluent reaches the water sources (or) possibility exists?

22. Land use pattern in the vicinity

- East Coconut Thoppu
- West Road & Residences
- North Drain & Agriculture land
- South Buffer Zone & Trichy City Corporation Fish Market

23. Details of habitation

SL.No.	Habitation Name	Distance in Km	Population in Nos
1.	Lingam nagar	0.3	5000
2.	Vallalar Nagar	0.3	5000

23. [a] Name of the nearby Roadways (Viz.) NH / SH / MDR / ODR ODR

[b] Distance from the site in Kms. 0.15

25. [a] Land use classification of the site Mixed Residential use Zone

[b] Authority which classified the land use Local Planning Authority

- 26. Name and distance of the sensitive/eco sensitive areas like places of Archeological importance, National Park, Wild Life/ Birds sanctuary, Marine National Park, Mangrove Forests, reserved forests if any. Nil (In Km)
- 27. [a] Topo Sketch showing the surrounding features in item No. 24 to 27 has to be enclosed As attached
- 28. Any other information :

The unit of M/s. Fecal Sludge Treatment Plant proposed in Trichy City Corporation is a Septage Treatment Plant Project proposed to be located at T.S.No.19/9Part, Ward-I, Block-12, K.Abishekapuram Village, Trichy West Taluk, Trichy District. MoU has been signed between Trichy City Municipal Corporation and Indian Institute of Human Settlements on 21.09.2016 for execution of the project. The unit has applied for Consent to Establishment under the Water (P&CP) Act and Air (P&CP) Act through OCMMS on 23/12/2016 and resubmitted on 29.12.2016 for the Treatment of Septage water - 32 KLD. The source of fecal sludge is from the septic tanks, pits and other on-site containment units from part of Ward 40, 45, 52, 53, 54 and 60 of Trichy City Corporation which are not connected to underground sewerage system. Fecal sludge from household septic tanks/pits and other institutions is conveyed to the treatment facility using the desludging truck available with the Trichy City Corporation or private operators which has capacities ranging from 4000 to 6000 litres. Under this project, it is proposed to treat maximum of eight loads of fecal sludge (assuming a truck load of 4 KL) from the desludging trucks which amounts to maximum of 32000 litres of sludge input every day into the treatment facility. The treated septage water of 15.6 KLD is proposed to be discharged into Kudamurutti drain for irrigation, Dried sludge is proposed to be used as manure and Biogas is proposed to be used for cooking. Based on the application, the site was inspected on 29.12.2016 and the following were observed:

1. The proposed unit site falls in T.S.No. 19/9 Part, Ward-I, Block-12, K.Abishekapuram Village, Trichy West Taluk, Trichy District and the same was especially allocated by Trichy Corporation.
2. The proposed unit site was found vacant land.
3. Residential habitation exists adjacent to the proposed project site.
4. The unit has obtained the land use classification Certificate for the establishment of Septage treatment plant issued by the Corporation Commissioner as Mixed Residential.
5. The site is surrounded by Agriculture land in Northern side, Buffer zone & proposed fish market in the Southern side, Coconut thoppu in Eastern side and road & residences in the Western side.
6. The unit has proposed to discharge the treated septage water into Kudamurutti drain for irrigation. The unit has obtained permission from Executive Engineer, PWD, WRD, R.C. Division, Trichy vide letter dated 15.12.2016.

- 29. Specific recommendations on the issue of consent under Water (P & CP) Act, 1974 as amended and Air (P & CP) Act, 1981 as amended.

Since the proposed unit falls under Red-small, the subject may be placed before ZLCCC for issue Consent to Establish under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended subject to the following conditions.

1. The unit shall treat the sewage generated from the unit alongwith septage water.
2. The unit shall provide treatment plant as reported so as to achieve the standards prescribed by the Board before let into the Kudamurutti drain for irrigation.
3. The unit shall ensure that the interim storage facility shall be provided to store the treated septage during rainfall.
4. The unit shall provide monitoring wells to assess the groundwater quality before and after commissioning of the project in that area.
5. The unit shall evolve a standard method of collection, handling and transportation of septage from the nearby household premises and submit the report to the Board prior to obtain Consent to Operate from the Board.
6. The unit shall adopt standard operating procedures including safety and precautionary measures in order to avoid industrial disaster and submit the same before obtaining consent to operate from the Board.
7. The unit shall ensure that no trade effluent shall be generated from the unit at any stage of its process.
8. The unit shall ensure that the solid waste like sanitary napkins, plastic and polythene papers are disposed through corporation then and there without accumulation.
9. The unit shall provide the compound wall around the premises to restrict the entry of rainwater /flood during monsoon season.
10. The occupier of the unit shall ensure that the Septage Treatment Plant structures are meeting the specifications in terms of strength for which it is provided
11. The unit shall ensure that the dried sludge is disposed as manure as reported.
12. The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees/Hectare to attenuate Air and Noise Pollution.

Air Act

1. The unit shall ensure that no process emissions is let out from the unit premises.
 2. The unit shall adhere to the ANL/AAQ/Emission standards prescribed by the Board.
 3. The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees /Hectare to attenuate Air and Noise Pollution.
30. DEE recommendations.
- Issue of CTE may be considered to the unit under Both Acts by ZLCCC.



TAMIL NADU POLLUTION CONTROL BOARD

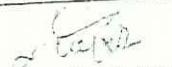
TRICHY ZONE

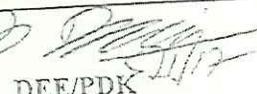
MINUTES OF THE 49th ZONAL LEVEL CONSENT CLEARANCE COMMITTEE

Item No.	Subject	Decision of the Committee
	Trichy	
49-1	M/s.Child Jesus Hospital Promenade Road Cantonment Trichy District	Committee decided to issue consent to operate to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda.
49-2	M/s.Dr.Agarwal's Health Care Limited Periya Vadavoor Village Thiruverumbur East Taluk Trichy District	Committee decided to issue consent to operate to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda.
49-3	M/s.Dr.G.Viswanathan Special Hospital Trichy Town Village Trichy Taluk, Trichy District	Committee decided to issue consent to operate for expansion to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda.
49-4	M/s.Fecal Sludge Treatment Plant K.Abisekapuram Village Trichy Taluk, Trichy District	Committee decided to issue consent to establish to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda and the following additional condition. The unit shall provide closed pipeline for the disposal of treated septage water into Kudamurutti drain.
	Cuddalore	
49-5	M/s.Pondicherry Solid Waste Management Company Private Ltd Podaiyur Devasthanam Village Veppur Taluk, Cuddalore District	Committee decided to defer the subject for placing it in the next meeting with specific recommendation of the DEE.
49-6	M/s.TAQA Neyveli Power Company Pvt.Ltd Kunankurichi Village Virudhachalam Taluk Cuddalore District	Committee decided to issue name change amendment to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda.
49-7	M/s.TAQA Neyveli Power Company Pvt.Ltd. Residential Colony Uthangal Village Virudhachalam Taluk Cuddalore District	Committee decided to issue name change amendment to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda.

	Karur	
49-8	M/s.Sree Akzya Dyeing Andankoil Village Manmangalam Taluk Karur District	Committee decided to issue consent to operate for expansion to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda and following additional condition. The unit shall connect all the Electromagnetic flow meter to Water Quality Watch of TNPCB, Chennai.
49-9	M/s.Malar Dyeing Works Andankoil Village Manmangalam Taluk Karur District	Committee decided to issue consent to operate for expansion to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda and following additional condition. The unit shall connect all the Electromagnetic flow meter to Water Quality Watch of TNPCB, Chennai.
49-10	M/s.Rainbow Dyers Andankoil Village Manmangalam Taluk Karur District	Committee decided to issue consent to operate for expansion to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda and following additional condition. The unit shall connect all the Electromagnetic flow meter to Water Quality Watch of TNPCB, Chennai.
49-11	M/s.Karur Textile Park Private Limited Thallapatti Village Karur Taluk Karur District	Committee decided to issue consent to operate to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda and following additional condition. The unit shall install ambient Air quality monitoring station in its premises within three months.
49-12	M/s.Arasi Bleaching and Dyeing Works S.F.No.103, Thorankkalpatti Village Karur Taluk Karur District	Committee decided to issue amendment in consent to operate (Expansion) to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 for Boiler, D.G. set and name change subject to the conditions mentioned in the agenda.
	Dindigul	
49-12	M/s.Hatsun Agro Product Limited (Feed Division) Melakaraipatty village Palani Taluk Dindigul District	Committee decided to issue consent to operate to the unit under Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 subject to the conditions mentioned in the agenda.


DEE/TRY


DEE(i/c)/ARY


DEE/PDK

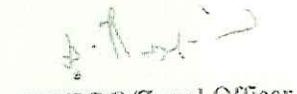

DEE/TNJ


DEE/DGL


DEE/CUD


DEE/KAR


DEE/DGL


JCEE(M)/Zonal Officer
Trichy

CONSENT ORDER NO. 170116992982

DATED: 07/01/2017.

PROCEEDINGS NO.F.0815TRY/RS/DEE/TNPCB/TRY/W/2017 DATED: 07/01/2017

SUB: TNPC Board-Consent for Establishment-M/S FECAL SLUDGE TREATMENT PLANT S.F No. 19/9 Part, Ward-I, Block-12, K ABISHEKAPURAM Village, Thiruchirappalli west Taluk, Thiruchirappalli District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's application for consent dated 16/12/2016 and resubmitted on 29/12/2016
2. IR.No : F.0815TRY/RS/AEE/TRY/2016 dated 29/12/2016
4. Minutes of the 49th ZLCCC meeting held on 05/01/2017 vide item No.49-4

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

Commissioner,

FECAL SLUDGE TREATMENT PLANT

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.19/9 Part, Ward-I, Block-12,

K ABISHEKAPURAM Village,

Thiruchirappalli west Taluk,

Thiruchirappalli District.

This Consent to establish is valid upto January 06, 2022, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

f. n. che
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPPALLI

To

Commissioner,

M/s.FECAL SLUDGE TREATMENT PLANT,

19, Kasivilangi, Kulumani Road, Woraiyur, Trichy,

Pin: 620003

Copy to:

1. The Commissioner, TIRUCHIRAPPALLI-Corporation, Thiruchirappalli west Taluk, Thiruchirappalli District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Thiruchirappalli for favour of kind information.
4. File

சென்னை
திகதி: 12/01/17

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated septage water	15.6	KLD
By-Product Details			
1.	Dried Sludge	893.6	Kg/Day
Intermediate Product Details			
1.	Bio-Gas	6.84	Kg/Day

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screening chamber	4	4.0 x 0.6 x 0.8 each
2.	Stabilization reactor-chamber 1	4	2.2 x 4.0 x 1.8 each
3.	Stabilization reactor-chamber 2	4	10.0x 4.4 x 1.8 each
4.	Stabilization reactor-chamber 3	4	3.0 x 2.0 x 1.8 each
5.	Sludge drying beds	48	6.5x 5.1 x 0.85 each
6.	Collection tank 1	1	4.0 x 4.0 x 2.0
7.	Integrated settler-chamber 1	1	3.0 x 4.0 x 2.1
8.	Integrated settler-chamber 2	1	1.5 x 4.0 x 2.1
9.	Anaerobic filter-chamber 1	1	2.0 x 4.0 x 1.85
10.	Anaerobic filter-chamber 2	1	2.0 x 4.0 x 1.85
11.	Anaerobic filter-chamber 3	1	2.0 x 4.0 x 1.85
12.	Collection tank 2	1	4.0 x 4.0 x 2.1
13.	Planted gravel filter	4	5.0x10.0x1.22 each
14.	Collection tank 3	1	5.8 x 4.7 x 1.5
15.	Collection tank 4	1	5.8 x 4.7 x 1.5
16.	Pressure sand filter	1	1.0m Dia x 1.5m
17.	Activated carbon filter	1	1.0m Dia x 1.5m
b Effluent Treatment Plant:			
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			

- 3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated septage water	16.45	Into Kudamurutti drain for irrigation
Effluent Type : Trade Effluent			
1.	No trade effluent	0.0	Not applicable

4. **Additional Conditions:**

- 1.The unit shall treat the sewage generated from the unit alongwith septage water.
- 2.The unit shall provide treatment plant as reported so as to achieve the standards prescribed by the Board before let into the Kudamurutti drain for irrigation.
3. The unit shall ensure that the interim storage facility shall be provided to store the treated septage during rainfall.
- 4.The unit shall provide monitoring wells to assess the groundwater quality before and after commissioning of the project in that area.
- 5.The unit shall evolve a standard method of collection, handling and transportation of septage from the nearby household premises and submit the report to the Board prior to obtain Consent to Operate from the Board.
- 6.The unit shall adopt standard operating procedures including safety and precautionary measures in order to avoid industrial disaster and submit the same before obtaining consent to operate from the Board.
- 7.The unit shall ensure that no trade effluent shall be generated from the unit at any stage of its process.
- 8.The unit shall ensure that the solid waste like sanitary napkins, plastic and polythene papers are disposed through corporation then and there without accumulation.
- 9.The unit shall provide the compound wall around the premises to restrict the entry of rainwater /flood during monsoon season.
- 10.The occupier of the unit shall ensure that the Septage Treatment Plant structures are meeting the specifications in terms of strength for which it is provided
- 11.The unit shall ensure that the dried sludge is disposed as manure as reported.
12. The unit shall provide closed pipeline for the disposal of treated septage water into Kudamurutti drain.
- 13.The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees/Hectare to attenuate Air and Noise Pollution.
- 14.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

V. S. S. S.
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 THIRUCHIRAPALLI

hp
 27/11/17

105 101
CONSENT ORDER NO. 170126992982

DATED: 07/01/2017.

PROCEEDINGS NO.F.0815TRY/RS/DEE/TNPCB/TRY/A/2017 DATED: 07/01/2017

SUB: TNPC Board-Consent for Establishment-M/s. FECAL SLUDGE TREATMENT PLANT , S.F. No. 19/9 Part, Ward-I, Block-12, K ABISHEKAPURAM village, Thiruchirappalli west Taluk and Thiruchirappalli District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1.Unit's application for consent dated 16/12/2016 and resubmitted on 29/12/2016
2.IR.No : F.0815TRY/RS/AEE/TRY/2016 dated 29/12/2016
4.Minutes of the 49th ZLCCC meeting held on 05/01/2017 vide item No.49-4

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

Commissioner,
M/s . FECAL SLUDGE TREATMENT PLANT
S.F No.19/9 Part, Ward-I, Block-12,
K ABISHEKAPURAM Village,
Thiruchirappalli west Taluk,
Thiruchirappalli District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 19/9 Part, Ward-I, Block-12,
K ABISHEKAPURAM Village,
Thiruchirappalli west Taluk,
Thiruchirappalli District.

This Consent to establish is valid upto **January 06, 2022**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

- To-

Commissioner,
M/s.FECAL SLUDGE TREATMENT PLANT,
19, Kasivilangi, Kulumani Road,Woraiyur,Trichy,
Pin: 620003

Copy to:

- 1.The Commissioner, TIRUCHIRAPPALLI-Corporation, Thiruchirappalli west Taluk, Thiruchirappalli District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Tiruchirappalli for favour of kind information.
4. File

செய்துள்ளன
திகதி: 12/01/2017

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

Handwritten signature
27/1/17

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated septage water	15.6	KLD
By-Product Details			
1.	Dried Sludge	893.6	Kg/Day
Intermediate Product Details			
1.	Bio-Gas	6.84	Kg/Day

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

3. Additional Conditions:

- The unit shall ensure that no process emissions is let out from the unit premises.
- The unit shall adhere to the ANL/AAQ/Emission standards prescribed by the Board.
- The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees/Hectare to attenuate Air and Noise Pollution.
- In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

V. Dehne
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 THIRUCHIRAPALLI

27/3/17

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

bp
2/1/17



CONSENT ORDER NO-170116992982 DATED: 07/01/2017
TAMILNADU POLLUTION CONTROL BOARD

PROCEEDINGS NO.F.0815TRY/RS/DEE/TNPCB/TRY/W/2017 DATED: 07/01/2017

SUB: TNPC Board-Consent for Establishment-M/S FECAL SLUDGE TREATMENT PLANT S.F No. 19/9 Part, Ward-I, Block-12, K ABISHEKAPURAM Village, Thiruchirappalli west Taluk, Thiruchirappalli District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's application for consent dated 16/12/2016 and resubmitted on 29/12/2016
2. IR.No : F.0815TRY/RS/AEE/TRY/2016 dated 29/12/2016
4. Minutes of the 49th ZLCCC meeting held on 05/01/2017 vide item No.49-4

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

Commissioner,
FECAL SLUDGE TREATMENT PLANT

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.19/9 Part, Ward-I, Block-12,
K ABISHEKAPURAM Village,
Thiruchirappalli west Taluk,
Thiruchirappalli District.

This Consent to establish is valid upto January 06, 2022, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

V. Deha
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

To
Commissioner,
M/s.FECAL SLUDGE TREATMENT PLANT,
19, Kasivilangi, Kulamani Road, Woraiyur, Trichy,
Pin: 620003

Copy to:

1. The Commissioner, TIRUCHIRAPPALLI-Corporation, Thiruchirappalli west Taluk, Thiruchirappalli District.
2. Copy submitted to the Member: Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Thiruchirappalli for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated septage water	15.6	KLD
By-Product Details			
1.	Dried Sludge	893.6	Kg/Day
Intermediate Product Details			
1.	Bio-Gas	6.84	Kg/Day

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Individual STP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screening chamber	4	4.0 x 0.6 x 0.8 each
2.	Stabilization reactor-chamber 1	4	2.2 x 4.0 x 1.8 each
3.	Stabilization reactor-chamber 2	4	10.0x 4.4 x 1.8 each
4.	Stabilization reactor-chamber 3	4	3.0 x 2.0 x 1.8 each
5.	Sludge drying beds	48	6.5x 5.1 x 0.85 each
6.	Collection tank 1	1	4.0 x 4.0 x 2.0
7.	Integrated settler-chamber 1	1	3.0 x 4.0 x 2.1
8.	Integrated settler-chamber 2	1	1.5 x 4.0 x 2.1
9.	Anaerobic filter-chamber 1	1	2.0 x 4.0 x 1.85
10.	Anaerobic filter-chamber 2	1	2.0 x 4.0 x 1.85
11.	Anaerobic filter-chamber 3	1	2.0 x 4.0 x 1.85
12.	Collection tank 2	1	4.0 x 4.0 x 2.1
13.	Planted gravel filter	4	5.0x10.0x1.22 each
14.	Collection tank 3	1	5.8 x 4.7 x 1.5
15.	Collection tank 4	1	5.8 x 4.7 x 1.5
16.	Pressure sand filter	1	1.0m Dia x 1.5m
17.	Activated carbon filter	1	1.0m Dia x 1.5m
b Effluent Treatment Plant:			
Treatment status: No trade effluent and hence does not arise			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.			

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



201
107

3. This consent to establish is valid for installation of the facility with the outlets mentioned for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated septage water	16.45	Into Kudamurutti drain for irrigation
Effluent Type : Trade Effluent			
1.	No trade effluent	0.0	Not applicable

4. **Additional Conditions:**

- 1.The unit shall treat the sewage generated from the unit alongwith septage water.
- 2.The unit shall provide treatment plant as reported so as to achieve the standards prescribed by the Board before let into the Kudamurutti drain for irrigation.
3. The unit shall ensure that the interim storage facility shall be provided to store the treated septage during rainfall.
- 4.The unit shall provide monitoring wells to assess the groundwater quality before and after commissioning of the project in that area.
- 5.The unit shall evolve a standard method of collection, handling and transportation of septage from the nearby household premises and submit the report to the Board prior to obtain Consent to Operate from the Board.
- 6.The unit shall adopt standard operating procedures including safety and precautionary measures in order to avoid industrial disaster and submit the same before obtaining consent to operate from the Board.
- 7.The unit shall ensure that no trade effluent shall be generated from the unit at any stage of its process.
- 8.The unit shall ensure that the solid waste like sanitary napkins, plastic and polythene papers are disposed through corporation then and there without accumulation.
- 9.The unit shall provide the compound wall around the premises to restrict the entry of rainwater/flood during monsoon season.
- 10.The occupier of the unit shall ensure that the Septage Treatment Plant structures are meeting the specifications in terms of strength for which it is provided
- 11.The unit shall ensure that the dried sludge is disposed as manure as reported.
12. The unit shall provide closed pipeline for the disposal of treated septage water into Kudamurutti drain.
- 13.The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees/Hectare to attenuate Air and Noise Pollution.
- 14.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

V. De wa
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

27/11/17



TAMILNADU POLLUTION CONTROL BOARD
GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

A. Deha
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

by
2/1/17



109

CONSENT ORDER NO. ~~170126992982~~ DATED: 07/01/2017
TAMIL NADU POLLUTION CONTROL BOARD

PROCEEDINGS NO.F.0815TRY/RS/DEE/TNPCB/TRY/A/2017 DATED: 07/01/2017

SUB: TNPC Board-Consent for Establishment-M/s. FECAL SLUDGE TREATMENT PLANT , S.F. No. 19/9 Part, Ward-I, Block-12, K ABISHEKAPURAM village, Thiruchirappalli west Taluk and Thiruchirapalli District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1.Unit's application for consent dated 16/12/2016 and resubmitted on 29/12/2016
2.IR.No : F.0815TRY/RS/AEE/TRY/2016 dated 29/12/2016
4.Minutes of the 49th ZLCCC meeting held on 05/01/2017 vide item No.49-4

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

Commissioner,
M/s . FECAL SLUDGE TREATMENT PLANT
S.F No.19/9 Part, Ward-I, Block-12,
K ABISHEKAPURAM Village,
Thiruchirappalli west Taluk,
Thiruchirapalli District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 19/9 Part, Ward-I, Block-12,
K ABISHEKAPURAM Village,
Thiruchirappalli west Taluk,
Thiruchirapalli District.

This Consent to establish is valid upto January 06, 2022, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

H. Dehe
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI
5/1/17

To
Commissioner,
M/s.FECAL SLUDGE TREATMENT PLANT,
19, Kasivilangi, Kulumani Road, Woraiyur, Trichy,
Pin: 620003

Copy to:

- 1.The Commissioner, TIRUCHIRAPPALLI-Corporation, Thiruchirappalli west Taluk, Thiruchirapalli District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Thiruchirappalli for favour of kind information.
4. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU SPECIAL CONDITIONS POLLUTION CONTROL BOARD

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Treated septage water	15.6	KLD
By-Product Details			
1.	Dried Sludge	893.6	Kg/Day
Intermediate Product Details			
1.	Bio-Gas	6.84	Kg/Day

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

3. **Additional Conditions:**

1. The unit shall ensure that no process emissions is let out from the unit premises.
2. The unit shall adhere to the ANL/AAQ/Emission standards prescribed by the Board.
3. The unit shall develop green belt of about 25% of the total area of plant at the rate of 400 Trees/Hectare to attenuate Air and Noise Pollution.
4. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

V. Dehu
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
THIRUCHIRAPALLI

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMILNADU POLLUTION CONTROL BOARD

CENTRAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

V. S. S. S.
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 THIRUCHIRAPALLI

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

आर पी.54
R.P.-54

भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA
प्राप्ति-स्वीकृति / ACKNOWLEDGEMENT

1179

* अनावश्यक को काट दिया जाए
* Strike out if not relevant

रजिस्ट्री-पत्र / पार्सल प्राप्त हुआ
Received Registered Letter/Parcel

क्रमांक / No. _____ तारीख / Dated _____ का / of _____

बीमे का मूल्य रुपयों में _____

*Insured for Rupees _____

पाने वाले _____

Addressed to M/s. Fecal Sludge Treatment Plant,

19, Kasivilangi, Palmani Road, Wazirpur,

को / On Trilky - 620 003.

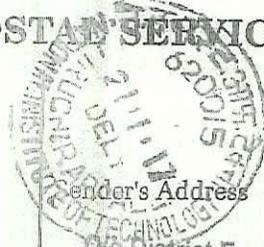
वितरण डाकघर की तारीख-मोहर
Date Stamp of office of Delivery

19-11-17

हस्ताक्षर और नाम / Signature and Name

Fir Fecal Sludge Treatment

ON POSTAL SERVICE



[Empty rectangular box for stamp]

Name - Stamp of office of Posting

Sender's Address

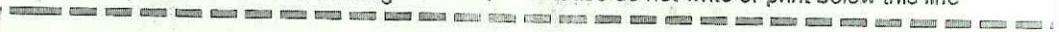
Mr. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
25, SIIDCO Industrial Estate,
Thuvakudy, TRICHY - 620 015.

PIN

[PIN code input boxes]

Space for Bar Code Printing

Please do not write or print below this line



Application Details

[Print](#)

From : M/s FECAL SLUDGE TREATMENT PLANT (R16TRY69928S4)
 19, Kasivilangi, Kulumani Road, Woraiyur, Trichy, 620003, THIRUCHIRAPPALLI WEST, Thiruchirappalli
 No : 6992982 Date : 16-12-2016 13:08
 Sub : Application For - CTE / Air & Water / new

Activity: Forward
 Description: Scrutiny the application

Note By: Nalina V (DEE TRY NALINA)

Date Time: 21-12-2016 14:01

Forwarded To: AEE TRY NAWABJOHN

Activity: Forward
 Description: The unit has to furnish the details of Fecal treatment system and disposal as discussed on 22.12.2016

Note By: Nawab John S (AEE TRY NAWABJOHN)

Date Time: 22-12-2016 16:33

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description:
 Scrutiny Status: In-Complete
 Scrutiny Description: The unit has to furnish the details of Fecal treatment system and disposal as discussed on 22.12.2016

Activity: Application Returned

Note By: Nalina V (DEE TRY NALINA)

Date Time: 22-12-2016 17:11

Forwarded To: Industry

Activity: Forward
 Activity: Application Re-Submitted

Note By: FECAL SLUDGE TREATMENT PLANT(Industry)

Date Time: 23-12-2016 17:14

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description:
 Scrutiny Status: In-Complete
 Scrutiny Description:
 Activity: Application Returned

Note By: Nalina V (DEE TRY NALINA)

Date Time: 23-12-2016 17:32

Forwarded To: Industry

Activity: Forward
 Activity: Application Re-Submitted

Note By: FECAL SLUDGE TREATMENT PLANT(Industry)

Date Time: 23-12-2016 17:41

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description: Inspect and put up IR
 Activity: Inspection
 Description:

Note By: Nalina V (DEE TRY NALINA)

Date Time: 23-12-2016 18:15

Forwarded To: AEE TRY NAWABJOHN

08/03/2021

Note History

Activity: Forward
 Description: Unit has to furnish the correct STP details
 Note By: Nawab John S (AEE TRY NAWABJOHN)
 Date Time: 29-12-2016 16:35

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description:
 Scrutiny Status: In-Complete
 Scrutiny Description: Unit has to furnish the correct STP details
 Activity: Application Returned
 Note By: Nalina V (DEE TRY NALINA)
 Date Time: 29-12-2016 16:36

Forwarded To: Industry

Activity: Forward
 Activity: Application Re-Submitted
 Note By: FECAL SLUDGE TREATMENT PLANT(Industry)
 Date Time: 29-12-2016 17:08

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description: Inspect and put up IR
 Activity: Inspection
 Description:
 Note By: Nalina V (DEE TRY NALINA)
 Date Time: 29-12-2016 17:23

Forwarded To: AEE TRY NAWABJOHN

Activity: Forward
 Description: IR is submitted for DEE recommendation
 Activity: Inspection Closed
 Description: [View Document for Topo Sketchs](#)
 Note By: Nawab John S (AEE TRY NAWABJOHN)
 Date Time: 29-12-2016 17:42

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description: Prepare note for ZLCCC
 Note By: Nalina V (DEE TRY NALINA)
 Date Time: 29-12-2016 17:50

Forwarded To: AEE TRY NAWABJOHN

Activity: Forward
 Description: Note prepared for ZLCCC
 Note By: Nawab John S (AEE TRY NAWABJOHN)
 Date Time: 29-12-2016 17:58

Forwarded To: DEE TRY NALINA

Activity: Forward
 Description: Application received for CTE is submitted for further action.
 Note By: Nalina V (DEE TRY NALINA)
 Date Time: 29-12-2016 18:11

Forwarded To: JCEE M TRY THANGAPANDIAN

Activity: Forward
Description: PI process and put for ZLCCC

Note By: THANGAPANDIYAN A (JCEE M TRY THANGAPANDIAN)

Date Time: 30-12-2016 12:26

Forwarded To: GIRIJA DEVI AE M TRY

Activity: Forward
Description: Sir, It is submitted that the ZLCCC has decided to issue CTE to the unit. Minutes of the meeting is uploaded for further action please

Attached Letter: [Letter Attached By Officials](#)
[View Letter](#)

Note By: Girija Devi G (GIRIJA DEVI AE M TRY)

Date Time: 05-01-2017 17:54

Forwarded To: JCEE M TRY THANGAPANDIAN

Activity: Forward
Approval/Refusal Status: Approved
Description:

Note By: THANGAPANDIYAN A (JCEE M TRY THANGAPANDIAN)

Date Time: 06-01-2017 11:13

Forwarded To: DEE TRY NALINA

Activity: Forward
Description: Prepare CTE

Note By: Nalina V (DEE TRY NALINA)

Date Time: 06-01-2017 11:28

Forwarded To: AEE TRY NAWABJOHN

Activity: Forward
Description: Draft CTE is put up for approval please

Note By: Nawab John S (AEE TRY NAWABJOHN)

Date Time: 07-01-2017 13:51

Forwarded To: DEE TRY NALINA

Activity: Forward
Description: Consent Issued. File may be recorded.
Scrutiny Status: Complete

Scrutiny Description:

Activity: Close After Approval

Description:

Note By: Nalina V (DEE TRY NALINA)

Date Time: 18-01-2017 16:40

Forwarded To: RECORD TRY

